Health Insurance Aditya Birla Health Insurance Co. Limited

(A subsidiary of Aditya Birla Capital Ltd.)



Activ Assure - Policy Terms and Conditions

Section A: PREAMBLE

This Policy has been issued on the basis of the Disclosure to Information Norm, including the information provided by You in respect of the Insured Persons in the Proposal Form, any application for insurance cover in respect of any Insured Person and any other information or details submitted in relation to the Proposal Form. This Policy is a contract of Insurance between You and Us which is subject to the receipt of premium in full and accepted by Us in respect of the Insured Persons and the Terms, Conditions and Exclusions as specified in the Policy/ Policy Schedule / Product Benefit Table of this Policy.

Key Notes:

The Terms listed in Section D (Definitions) and which have been used elsewhere in the Policy shall have the meaning set out against them in Section D (Definitions), wherever they appear in the Policy.

The Policy Schedule shall specify which of the following covers are in force and available for the Insured Persons under the Policy during the Policy Period

Section B: BENEFITS UNDER THE POLICY

Section I: Basic Covers:

Benefits under this Section B.I are subject to the Terms, Conditions and Exclusions of this Policy. The Sum Insured and/or the Sub-Limit for each Benefit under Section B.I is specified against that Benefit in the Policy Schedule / Product Benefit Table of this Policy. Payment of the Benefit shall be subject to the availability of the Sum Insured and the applicable Sub-Limit for that Benefit.

We will indemnify the Reasonable and Customary Charges incurred towards medical treatment taken by the Insured Person during the Policy Period for an Illness, Injury or conditions described in the Benefits below if it is contracted or sustained by an Insured Person during the Policy Period.

All claims must be made in accordance with the procedure set out in Section C.C. Claims paid under this Section will impact the Sum Insured and eligibility for No Claim Bonus and Super NCB.

(a) In-patient Hospitalization:

What is covered

We shall cover the Medical Expenses for one or more of the following arising out of an Insured Person's Hospitalization during the Policy Period following an Illness or Injury that occurs during the Policy Period:

- (1) Reasonable and Customary Charges for Room Rent for accommodation in Hospital room and other boarding charges up to the Limits as specified in the Policy Schedule / Product Benefit Table of this Policy;
- (2) ICU Charges;
- (3) Operation Theatre expenses;
- (4) Medical Practitioner's fees including fees of specialists and anaesthetists treating the Insured Person;
- (5) Qualified Nurses charges;
- (6) Medicines, drugs and other allowable consumables prescribed by the treating Medical Practitioner;
- (7) Investigative tests or diagnostic procedures directly related to the Injury/Illness for which the Insured Person is Hospitalized;
- (8) Anaesthesia, blood, oxygen and blood transfusion charges;
- (9) Surgical appliances and allowable prosthetic devices recommended by the attending Medical Practitioner that are used intra operatively during a Surgical Procedure.

Conditions

- 1) The Hospitalization is medically necessary and follows the written advice of a Medical Practitioner.
- 2) If the Insured Person is admitted in a Room Category/Limit that is higher than the one that is specified in the Policy Schedule / Product Benefit Table of this Policy, then the Insured Person shall bear a rateable proportion of the total Associated Medical Expenses (including surcharge or taxes thereon) in the proportion of the difference between the Room Rent of the entitled room category to the Room Rent actually incurred.

For the purpose of this Section "Associated Medical Expenses" shall include - Room Rent, nursing charges, operation theatre charges, fees of Medical Practitioner including surgeon/anaesthetist/specialist within the same Hospital where the Insured Person has been admitted.

- "Associated Medical Expenses" does not include cost of pharmacy and consumables, cost of implants and medical devices and cost of diagnostics.
 - i) Proportionate deductions are not applicable for ICU charges.
 - ii) Proportionate deductions are not applied in respect of the hospitals which do not follow differential billing or for those expenses in respect of which differential billing is not adopted based on the room category.

(b) Pre – hospitalization Medical Expenses:

What is covered

We shall cover on a reimbursement basis, up to the Sum Insured for the number of days in accordance with the Limit as specified in the Policy Schedule / Product Benefit Table of this Policy, the Insured Person's Pre-hospitalization Medical Expenses incurred in respect of an Illness or Injury that occurs during the Policy Period.

Conditions

- (i) We have accepted a claim for In-patient Hospitalization under Section B.I.(a) or Day Care Treatment under Section B.I.(d) or Domiciliary Hospitalization under Section B.I.(e) for the same Illness/Injury;
- (ii) The date of Admission to Hospital for the purpose of this Benefit shall be the date of the Insured Person's first admission to the Hospital in relation to the same Illness/ Injury.

(c) Post - hospitalization Medical Expenses:

What is covered

We shall cover on a reimbursement basis, up to the Sum Insured for the number of days specified in the Policy Schedule / Product Benefit Table of this Policy, the Insured Person's Post-hospitalization Medical Expenses incurred following an Illness or Injury that occurs during the Policy Period.

Conditions

- (i) We have accepted a claim for In-patient Hospitalization under Section B.I.(a) or Day Care Treatment under Section B.I.(d) or Domiciliary Hospitalization under Section B.I.(e) below for the same Illness/ Injury;
- (ii) The date of Discharge from Hospital for the purpose of this Benefit shall be the date of the Insured Person's discharge from Hospital in relation to the same Illness/Injury.

(d) Day Care Treatment:

What is covered

We shall cover the Medical Expenses incurred on the Insured Person's Day Care Treatment, up to the Limits as specified in the Policy Schedule / Product Benefit Table of this Policy, during the Policy Period following an Illness or Injury that occurs during the Policy Period. The list of covered Day Care Treatments is mentioned in Annexure II.

Conditions

- (i) The Day Care Treatment is Medically Necessary Treatment and follows the written advice of a Medical Practitioner;
- (ii) The Medical Expenses are incurred, including for any procedure which requires a period of specialized observation or care after completion of the procedure undertaken by an Insured Person as Day Care Treatment.

What is not covered

OPD treatment is not covered under this Benefit.

Domiciliary Hospitalization (Home Care):

What is covered

We shall cover the Medical Expenses incurred for the Insured Person's Domiciliary Hospitalization, up to the Limits as specified in the Policy Schedule / Product Benefit Table of this Policy, during the Policy Period following an Illness or Injury that occurs during the Policy Period.

Conditions

- (i) The Domiciliary Hospitalization continues for at least 3 consecutive days in which case We shall make payment under this Benefit in respect of Medical Expenses incurred from the first day of Domiciliary Hospitalization;
- (ii) The treating Medical Practitioner confirms in writing that Domiciliary Hospitalization was medically necessary and the Insured Person's condition was such that the Insured Person could not be transferred to a Hospital OR the Insured Person satisfies Us that a Hospital bed was unavailable;
- (iii) If a Claim is accepted under this Benefit, then We shall pay Pre-hospitalization Medical Expenses or Post-hospitalization Medical Expenses under Section B.I.(b) and Section B.I.(c) respectively for the same Illness/Injury.

What is not covered

We shall not be liable to pay for any claim in connection with:

- (1) Asthma, bronchitis, tonsillitis and upper respiratory tract infection including laryngitis and pharyngitis, cough and cold, influenza;
- (2) Arthritis, gout and rheumatism;
- (3) Chronic nephritis and nephritic syndrome;
- (4) Diarrhea and all type of dysenteries, including gastroenteritis;
- (5) Diabetes mellitus and insipidus;
- (6) Epilepsy;
- (7) Hypertension;
- (8) Psychiatric or psychosomatic disorders of all kinds;
- (9) Pyrexia of unknown origin.

(f) Road Ambulance Cover:

What is covered

We shall cover the costs incurred up to the Limits as specified in the Policy Schedule / Product Benefit Table of this Policy, towards transportation of the Insured Person by Road Ambulance to a nearest Hospital from the place of occurrence of an Emergency for treatment, where such Emergency occurs during the Policy Period.

Coverage shall also be provided under the below circumstances, if the Medical Practitioner certifies in writing that:

- (i) It is medically necessary to transfer the Insured Person to another Hospital or diagnostic centre during the course of Hospitalization for advanced diagnostic treatment in circumstances where such facility is not available in the existing Hospital.
- (ii) It is medically necessary to transfer the Insured Person to another Hospital during the course of Hospitalization due to lack of super speciality treatment in the existing Hospital.

Conditions

- (i) The Ambulance/ Healthcare Service Provider is registered;
- (ii) We have accepted a claim for In-patient Hospitalization under Section B.I.(a) above for the same Illness/ Injury

What is not covered

Any expenses in relation to transportation of the Insured Person from Hospital to the Insured Person's residence are not payable under this Benefit

(g) Organ Donor Expenses:

What is covered

We shall cover the Medical Expenses, up to the Limits as specified in the Policy Schedule/Product Benefit Table of this Policy, incurred by or in respect of the organ donor, for organ transplant Surgery towards the harvesting of the organ donated.

Conditions

- (i) The donation conforms to The Transplantation of Human Organs Act 1994 and the organ is for the use of the Insured Person;
- (ii) The Insured Person is the recipient of the organ so donated by the organ donor;
- (iii) The organ transplant is medically necessary for the Insured Person as certified by a Medical Practitioner.

What is not covered

- (1) Pre-hospitalization Medical Expenses or Post-hospitalization Medical Expenses of the organ donor.
- (2) Screening expenses of the organ donor.
- (3) Any other Medical Expenses as a result of the harvesting from the organ donor.
- (4) Costs directly or indirectly associated with the acquisition of the donor's organ.
- (5) Transplant of any organ/tissue where the transplant is experimental or investigational.
- (6) Expenses related to organ transportation or preservation.
- (7) Any other medical treatment or complication in respect of the donor, consequent to harvesting.

(h) Reload of Sum Insured:

What is covered

Once in the Policy Year, We shall provide for a reload of the Sum Insured up to the Limits as specified in the Policy Schedule / Product Benefit Table of this Policy, in case the available Sum Insured which shall be considered to be inclusive of Accidental Hospitalization Booster (if any)/Cancer Hospitalization Booster (if any), accumulated No Claim Bonus (if any), Super NCB (if any) is insufficient for covering such claim under the Policy as a result of previous claims in that Policy Year. Reload of Sum Insured shall be available only once during a Policy Year.

Conditions

- (i) A claim shall be admissible under this Benefit only if the claim is admissible under In-patient Hospitalization under Section B.I.(a) or Day Care Treatment under Section B.I.(d).
- (ii) The reload of Sum Insured shall not apply to the first claim in the Policy Year.
- (iii) The reload of Sum Insured shall be available only for subsequent claims and not in relation to any Illness/ Injury (including its complications) for which a claim has been admitted for the Insured Person during that Policy Year.
- (iv) The reload of Sum Insured shall be available only for Section B.I.(a) and Section B.I.(d)
- (v) The reloaded Sum Insured shall not be considered while calculating the No Claim Bonus or the Super NCB.
- (vi) In case of an Individual Policy, reload is available to each Insured Person and can be utilised by Insured Persons who are covered under the Policy.
- (vii) In case of a Family Floater Policy, the reload of Sum Insured shall be available on a floater basis for all Insured Persons in the family that are covered under the Policy.
- (viii) If the reload of Sum Insured is not utilised in a Policy Year, it shall not be carried forward to any subsequent Policy Year.
- (ix) During a Policy Year, any single claim amount payable, subject to admissibility of claim, shall not exceed the sum of:
 - (1) The Sum Insured; and
 - (2) Accidental Hospitalization Booster/Cancer Hospitalization Booster (if opted as specified in the Policy Schedule); and
 - (3) No Claim Bonus (if earned); and
 - (4) Super NCB (if opted as specified in the Policy Schedule).
- (x) During a Policy Year, the aggregate of all claims amount payable, subject to admissibility of the claim, shall not exceed the sum of:
 - (1) The Sum Insured; and
 - (2) Accidental Hospitalization Booster/Cancer Hospitalization Booster (if opted as specified in the Policy Schedule); and
 - (3) No Claim Bonus; and Super NCB (if opted and as specified in the Policy Schedule); and
 - (4) The reloaded Sum Insured; and
 - (5) Unlimited Reload of Sum Insured; and
 - (6) HealthReturns[™].

(i) Ayush (In-patient Hospitalization)

What is covered

We shall cover on a reimbursement basis, up to the Limits as specified in the Policy Schedule / Product Benefit Table of this Policy, towards the Medical Expenses for In-patient Hospitalization incurred with respect to the Insured Person's Ayush Treatment undergone in any AYUSH Hospital.

Conditions

- (i) Treatment taken is within India; and
- (ii) Permanent Exclusion mentioned in Section C.B.(v).(13) does not apply to this Benefit

What is not covered

The Pre-hospitalization Medical Expenses and Post- hospitalization Medical Expenses related to Ayush Treatments is not covered in this Benefit

(j) Daily Allowance

We shall pay a fixed amount as specified in the Policy Schedule / Product Benefit Table of this Policy, for each continuous and completed period of 24 hours of Hospitalization of the Insured Person.

Conditions

- (i) We shall not be liable to make a payment under this Benefit for more than 5 consecutive days of Hospitalization for every period of Hospitalization.
- (ii) We have accepted a claim for In-patient Hospitalization under Section B.I.(a) above for the same Illness/ Injury.

(k) Vaccination Cover:

What is covered

We shall cover the Insured Person up to the Limit as specified in the Policy Schedule / Product Benefit Table of this Policy, towards vaccination expenses for the Insured Person up to 18 years of Age, for protection against Diphtheria, pertussis, Tetanus, Polio, Measles, Hepatitis B and Tuberculosis, which fall under category of vaccine preventable diseases as per the grid provided below.

S.No	Vaccination & its presentation	Protection Against
1.	BCG (Bacillus Calmette Guerin)-Lyophilized vaccine	Tuberculosis
2.	OPV (Oral Polio Vaccine)-Liquid Vaccine	Poliomyelitis
3.	Hepatitis B - Liquid Vaccine	Hepatitis B
4.	DPT (Diphtheria, Pertussis and Tetanus Toxoid)-Liquid Vaccine	Diphtheria, Pertussis and Tetanus
5.	Measles-Lyophilized vaccine	Measles
6.	TT (Tetanus Toxoid) - Liquid Vaccine	Tetanus
7.	JE Vaccination - Lyophilized vaccine	Japanese Encephalitis (Brain Fever)
8.	Hib (Given as pentavalent containing Hib+DPT+Hep B)-Liquid Vaccine	Hib, Pneumonia and Hib meningitis

Section II: Additional Benefits

The Benefits listed below are in-built additional Policy benefits and shall be available with applicable limits, if any, to all Insured Persons in accordance with the applicable Plan as specified in the Policy Schedule / Product Benefit Table of this Policy.

Benefits under this Section B.II are subject to the Terms, Conditions and Exclusions of this Policy.

Claims under this Section B.II will not impact the Sum Insured or the eligibility for No Claim Bonus and Super NCB.

(l) No Claim Bonus:

What is covered

We shall apply a Cumulative Bonus in the form of No Claim Bonus at such rates as specified in the Policy Schedule/ Product Benefit Table of this Policy on the Sum Insured of the expiring Policy as specified for Section B.I in the Policy Schedule on a cumulative basis, provided that the Insured Person(s) has not made any claim under Section B.I in a Policy Year and has successfully Renewed the Policy with Us continuously and without any break. The accumulated No Claim Bonus shall not exceed 50% of the Sum Insured on the Renewed Policy. In the event of a Claim impacting the eligibility of a No Claim Bonus, the accumulated No Claim Bonus shall be reduced by 10% of the Sum Insured at the commencement of subsequent Policy Year.

Conditions

- (i) If the Policy is a Family Floater Policy, then No Claim Bonus will accrue only if no claims have been made in respect of all Insured Person(s) in the expiring Policy Year. No Claim Bonus which is accrued during the Claim Free Policy Year will only be available to those Insured Persons who were insured in such Claim Free Policy Year and continue to be Insured Persons in the subsequent Policy Year.
- (ii) No Claim Bonus shall be not be applied if the Policy is not Renewed with Us by the end of the Grace Period.
- (iii) If the Policy Period is two or three years, No Claim Bonus that has accrued for the first/second Policy Year will be credited at the end of the first/second Policy Year as the case may be and will be available for claims made in the subsequent Policy Year.
- (iv) The accumulated No Claim Bonus can be utilised for Benefits covered under Section B.I.
- (v) The accumulated No Claim Bonus can be utilised only when Sum Insured, Accidental Hospitalization Booster (if opted and as specified in the Policy Schedule) / Cancer Hospitalization Booster (if opted and as specified in the Policy Schedule) have been completely exhausted.
- (vi) The No Claim Bonus shall not enhance or be deemed to enhance any condition of this Policy or Limits as prescribed in the Policy Schedule and Product Benefit Table of this Policy.
- (vii) If the Insured Persons in the expiring Policy are covered on an individual basis and there is an accumulated No Claim Bonus for each Insured Person under the expiring Policy, and such expiring Policy has been Renewed with Us on a Family Floater Policy basis then the No Claim Bonus to be carried forward for credit in such Renewed Policy shall be the lowest accrued amongst all the Insured Persons.
- (viii) If the Insured Persons in the expiring Policy are covered on a Family Floater Policy basis and such Insured Persons Renew their expiring Policy with Us by splitting the Sum Insured in to two or more Family Floater Policies/Individual Policies, then the No Claim Bonus of the expiring Policy shall be apportioned to such Renewed Policies in the proportion of the Sum Insured of each Renewed Policy.
- (ix) If the Sum Insured has been reduced at the time of Renewal, the applicable No Claim Bonus shall be reduced in the same proportion to the Sum Insured.
- (x) If the Sum Insured under the Policy has been increased at the time of Renewal the No Claim Bonus shall be calculated on the Sum Insured of the last completed Policy Year.
- (xi) The No Claim Bonus is provisional and is subject to revision if a claim is made in respect of the expiring Policy Year, which is notified after the acceptance of Renewal premium. Such awarded No Claim Bonus shall be withdrawn only in respect of the expiring Policy Year in which the claim was admitted.

(xii) In case of Family Floater Policies, children attaining Age 25 years at the time of Renewal will be moved out of the Family Floater Policy into an Individual Policy. However, all continuity benefits for such Insured Person on the Policy will remain intact. No Claim Bonus earned on the Policy will stay with the Insured Person(s) covered under the original Policy.

(m) Health Check-up Program

What is covered

All Insured Persons in the Policy may avail a comprehensive health check-up once in a Policy Year in accordance with the table below: Medical tests covered in the Health Check-up Program, applicable for Sum Insured up to 75 Lakh rupees for Insured Persons who are Aged 18 years and above on the Start Date are as follows:-

List of Tests - During Annual Health Check up	Sum Insured
MER, CBC with ESR, Urine routine, Blood Group, Fasting Blood Sugar, Serum Cholesterol, SGPT, Serum Creatinine, ECG	Up to 4 Lacs
MER, CBC with ESR, Urine routine, Blood Group, Fasting Blood Sugar, Lipid Profile, Kidney Function Test, ECG	5 Lacs -10 Lacs
MER, CBC with ESR, Urine routine, Blood Group, Fasting Blood Sugar, Lipid Profile, TMT, Kidney Function Test	15 Lacs -75 Lacs

Medical tests covered in the Health Check-up Program, applicable for Sum Insured above 75 Lakh rupees for Insured Persons who are Aged 18 years and above on the Start date are as follows:

List of Tests - During Annual Health Check up	Sum Insured
MER, CBC with ESR, ABO Group & Rh type, Urine routine, Stool routine, S Bilirubin(total/direct), SGOT, SGPT, GGT, Alkaline phosphatase, Total Protein, Albumin:Globulin, Liver Function Test, TMT, ECG, Cholesterol, LDL, HDL, Triglycerides, VLDL, Creatinine, Blood Urea Nitrogen, Uric acid, Hba1C, Chest X ray, USG Abdomen	Above 75 Lacs

Medical tests covered in the Health Check-up Program, for Insured Persons who are Aged less than 18 years on the Start date are as follows.

List of Tests - During Annual Health Check up	Sum Insured
Physical examination (Height, weight and BMI). Eye examination, Dental Examination and scoring, Growth Charting, Dr Consultation, Urine Examination (Routine and microscopic)	All Sum Insured

Reference:

MER - Medical Examiner's Report Stamped and Signed by a Medical Practitioner who is an MD Physician,

BMI - Body Mass Index, HWR - Hip Waist Ratio

CBC - Complete Blood Count,

ESR - Erythrocyte Sedimentation Rate

ECG - Electrocardiogram, S.Creat - Serum Creatinine,

TMT - Treadmill Test

SGPT - Serum Glutamic Pyruvic Transaminase SGOT - Serum Glutamic Oxaloacetic Transaminase

GGT - Gamma-Glutamyl Transferase LDL - low Density Lipoprotein

HDL - High Density Lipoprotein

VLDL - Very Low Density Lipoprotein

Hba1c - Glycated Haemoglobin Test

USG - Ultrasonography

Conditions

- (i) The health check-ups shall be arranged by Us only on cashless basis at Our Network Providers/ Empanelled Service Providers (such as Diagnostic centres);
- (ii) The Network Provider /Empanelled Service Provider shall be assigned by us post receiving customer's request to avail this Benefit;
- (iii) The Insured Person shall be eligible to avail a health check-up every Policy Year.

For the purpose of this Benefit, Critical Illness shall mean the following:

- (iv) Section C.B.(v) (Permanent Exclusion 9), is not applicable in respect of coverage under this Benefit.
- (v) We do not assume any liability towards any loss or damage arising out of or in relation to any opinion, actual or alleged errors, omissions and representations made by the Network Provider / Empanelled Service Providers in relation to the health check-up.

(n) Second E-Opinion on Critical Illnesses

What is covered

If an Insured Person is diagnosed with any of the following listed Critical Illness during the Policy Period, the Insured Person may at his/her sole discretion choose to avail an E-opinion from Our panel of Medical Practitioners.

1. CANCER OF SPECIFIED SEVERITY

- A malignant tumor characterized by the uncontrolled growth and spread of malignant cells with invasion and destruction of normal tissues. This diagnosis must be supported by histological evidence of malignancy. The term cancer includes leukemia, lymphoma and sarcoma.
- II. The following are excluded
 - i. All tumors which are histologically described as carcinoma in situ, benign, pre-malignant, borderline malignant, low malignant potential, neoplasm of unknown behavior, or non-invasive, including but not limited to: Carcinoma in situ of breasts, Cervical dysplasia CIN-1, CIN -2 and CIN-3;
 - ii. Any non-melanoma skin carcinoma unless there is evidence of metastases to lymph nodes or beyond;
 - iii. Malignant melanoma that has not caused invasion beyond the epidermis;
 - iv. All tumors of the prostate unless histologically classified as having a Gleason score greater than 6 or having progressed to at least clinical TNM classification T2NOMO;

- v. All Thyroid cancers histologically classified as T1NOMO (TNM Classification) or below;
- vi. Chronic lymphocytic leukaemia less than RAI stage 3;
- vii. Non-invasive papillary cancer of the bladder histologically described as TaNOMO or of a lesser classification;
- viii. All Gastro-Intestinal Stromal Tumors histologically classified as T1NOMO (TNM Classification) or below and with mitotic count of less than or equal to 5/50 HPFs;
- ix. All tumors in the presence of HIV infection.

2. MYOCARDIAL INFARCTION (First Heart Attack of specified severity)

- I. The first occurrence of heart attack or myocardial infarction, which means the death of a portion of the heart muscle as a result of inadequate blood supply to the relevant area. The diagnosis for Myocardial Infarction should be evidenced by all of the following criteria:
 - i. A history of typical clinical symptoms consistent with the diagnosis of acute myocardial infarction (For e.g. typical chest pain)
 - ii. New characteristic electrocardiogram changes
 - iii. Elevation of infarction specific enzymes, Troponins or other specific biochemical markers.
- II. The following are excluded:
 - i. Other acute Coronary Syndromes
 - ii. Any type of angina pectoris
 - iii. A rise in cardiac biomarkers or Troponin T or I in absence of overt ischemic heart disease OR following an intra-arterial cardiac procedure.

3. OPEN CHEST CABG

- I. The actual undergoing of heart surgery to correct blockage or narrowing in one or more coronary artery(s), by coronary artery bypass grafting done via a sternotomy (cutting through the breast bone) or minimally invasive keyhole coronary artery bypass procedures. The diagnosis must be supported by a coronary angiography and the realization of surgery has to be confirmed by a cardiologist.
- II. The following are excluded:
 - i. Angioplasty and/or any other intra-arterial procedures.

4. OPEN HEART REPLACEMENT OR REPAIR OF HEART VALVES

I. The actual undergoing of open-heart valve surgery is to replace or repair one or more heart valves, as a consequence of defects in, abnormalities of, or disease-affected cardiac valve(s). The diagnosis of the valve abnormality must be supported by an echocardiography and the realization of surgery has to be confirmed by a Specialist Medical Practitioner. Catheter based techniques including but not limited to, balloon valvotomy/valvuloplasty are excluded.

5. COMA OF SPECIFIED SEVERITY

- I. A state of unconsciousness with no reaction or response to external stimuli or internal needs. This diagnosis must be supported by evidence of all of the following:
 - i. No response to external stimuli continuously for at least 96 hours;
 - ii. Life support measures are necessary to sustain life; and
 - iii. Permanent neurological deficit which must be assessed at least 30 days after the onset of the coma.
- II. The condition has to be confirmed by a Specialist Medical Practitioner. Coma resulting directly from alcohol or drug abuse is excluded.

6. KIDNEY FAILURE REQUIRING REGULAR DIALYSIS

I. End stage renal disease presenting as chronic irreversible failure of both kidneys to function, as a result of which either regular renal dialysis (haemodialysis or peritoneal dialysis) is instituted or renal transplantation is carried out. Diagnosis has to be confirmed by a Specialist Medical Practitioner.

7. STROKE RESULTING IN PERMANENT SYMPTOMS

- I. Any cerebrovascular incident producing permanent neurological sequelae. This includes infarction of brain tissue, thrombosis in an intracranial vessel, haemorrhage and embolisation from an extracranial source. Diagnosis has to be confirmed by a Specialist Medical Practitioner and evidenced by typical clinical symptoms as well as typical findings in CT Scan or MRI of the brain. Evidence of permanent neurological deficit lasting for at least 3 months has to be produced.
- II. The following are excluded:
 - i. Transient Ischemic Attacks (TIA)
 - ii. Traumatic injury of the brain
 - iii. Vascular disease affecting only the eye or optic nerve or vestibular functions.

8. MAJOR ORGAN/BONE MARROW TRANSPLANT

- I. The actual undergoing of a transplant of:
 - i. One of the following human organs: heart, lung, liver, kidney, pancreas, that resulted from irreversible end-stage failure of the relevant organ, or
 - ii. Human bone marrow using haematopoietic stem cells. The undergoing of a transplant has to be confirmed by a Specialist Medical Practitioner.
- II. The following are excluded:
 - i. Other stem-cell transplants
 - ii. Where only islets of langerhans are transplanted.

9. PERMANENT PARALYSIS OF LIMBS

I. Total and irreversible loss of use of two or more limbs as a result of injury or disease of the brain or spinal cord. A Specialist Medical Practitioner must be of the opinion that the paralysis will be permanent with no hope of recovery and must be present for more than 3 months.

10. MOTOR NEURONE DISEASE WITH PERMANENT SYMPTOMS

I. Motor neuron disease diagnosed by a Specialist Medical Practitioner as spinal muscular atrophy, progressive bulbar palsy, amyotrophic lateral sclerosis or primary lateral sclerosis. There must be progressive degeneration of corticospinal tracts and anterior horn cells or bulbar efferent neurons. There must be current significant and permanent functional neurological impairment with objective evidence of motor dysfunction that has persisted for a continuous period of at least 3 months.

11. MULTIPLE SCLEROSIS WITH PERSISTING SYMPTOMS

- I. The unequivocal diagnosis of Definite Multiple Sclerosis confirmed and evidenced by all of the following:
 - i. Investigations including typical MRI findings which unequivocally confirm the diagnosis to be multiple sclerosis and
 - ii. There must be current clinical impairment of motor or sensory function, which must have persisted for a continuous period of at least 6 months.
- II. Other causes of neurological damage such as SLE and HIV are excluded.

12. THIRD DEGREE BURNS

I. There must be third-degree burns with scarring that cover at least 20% of the body's surface area. The diagnosis must confirm the total area involved using standardized, clinically accepted, body surface area charts covering 20% of the body surface area.

13. BLINDNESS

- I. Total, permanent and irreversible loss of all vision in both eyes as a result of illness or accident.
- II. The Blindness is evidenced by:
 - i. Corrected visual acuity being 3/60 or less in both eyes or;
 - ii. The field of vision being less than 10 degrees in both eyes.
- III. The diagnosis of blindness must be confirmed and must not be correctable by aides or surgical procedure.

14. BENIGN BRAIN TUMOR

- I. Benign brain tumor is defined as a life threatening, non-cancerous tumor in the brain, cranial nerves or meninges within the skull. The presence of the underlying tumor must be confirmed by imaging studies such as CT scan or MRI
- II. This brain tumor must result in at least one of the following and must be confirmed by the relevant specialist Medical Practitioner.
 - i. Permanent Neurological deficit with persisting clinical symptoms for a continuous period of at least 90 consecutive days; or
 - ii. Undergone surgical resection or radiation therapy to treat the brain tumor.
- III. The following conditions are **excluded:**

Cysts, Granulomas, malformations in the arteries or veins of the brain, hematomas, abscesses, pituitary tumors, tumors of skull bones and tumors of the spinal cord.

15. END STAGE LUNG FAILURE

- I. End stage lung disease, causing chronic respiratory failure, as confirmed and evidenced by all of the following:
 - i. FEV1 test results consistently less than 1 litre measured on 3 occasions 3 months apart; and
 - ii. Requiring continuous permanent supplementary oxygen therapy for hypoxemia; and
 - iii. Arterial blood gas analysis with partial oxygen pressures of 55mmHg or less (PaO2 <55 mmHg); and
 - iv. Dyspnea at rest.

Conditions:

It is agreed and understood that the Second E- Opinion will be based only on the information and documentation provided to Us, which will be shared with the Medical Practitioner and is subject to the conditions specified below:

- (i) This Benefit can be availed by the Insured Person only once in the Policy Period for the same Critical Illness.
- (ii) It is agreed and understood that the Insured Person is free to choose whether or not to obtain the expert opinion, and if obtained then whether or not to act on it.
- (iii) Appointments to avail of this Benefit may be availed through Our Website or Our mobile application or through calling Our call centre on the toll free number specified in the Policy Schedule.
- (iv) Under this Benefit, We are only providing the Insured Person with access to an E-opinion and We shall not be deemed to substitute the Insured Person's visit or consultation to an independent Medical Practitioner.
- (v) The E-opinion provided under this Benefit shall be limited to the covered Critical Illnesses and not be valid for any medico legal purposes.
- (vi) We do not assume any liability towards any loss or damage arising out of or in relation to any opinion, advice, prescription, actual or alleged errors, omissions and representations made by the Medical Practitioner.

(o) Domestic Emergency Assistance Services (including Air Ambulance)

What is covered

We will provide the Emergency Medical Assistance as described below when an Insured Person is travelling, within India for 150 (one hundred and fifty) kilometres or more away from his/her residential address as mentioned in the Policy Schedule.

- (1) Emergency Medical Evacuation: When an adequate medical facility is not available in the proximity of the Insured Person, as determined by Our Empanelled Service Provider for providing such Emergency Services, the consulting Medical Practitioner and the Medical Practitioner attending to the Insured Person, transportation under appropriate medical supervision will be arranged, through an appropriate mode of transport to the nearest medical facility which is able to provide the required care.
- (2) Medical Repatriation (Transportation): When medically necessary, as determined by Us and the consulting Medical Practitioner, transportation under medical supervision shall be provided in respect of the Insured Person to the residential address as mentioned in the Policy Schedule, provided that the Insured Person is medically cleared for travel via commercial carrier, and provided further that the transportation can be accomplished without compromising the Insured Person's medical condition.

Conditions

- i. No claims for reimbursement of expenses incurred for services arranged by Insured Person will be allowed unless agreed by Us or Our authorized representative.
- ii. Please call Our call centre with details on the name of the Insured Person and/ or Policyholder and Policy number, on the toll free number specified in the Policy Schedule for availing this Benefit.

What is not covered

We will not provide services in the following instances:

- (1) Travel undertaken specifically for securing medical treatment.
- (2) Injuries resulting from participation in acts of war or insurrection.
- (3) Commission of an unlawful act(s).
- (4) Attempt at suicide.
- (5) Incidents involving the use of drugs unless prescribed by a Medical Practitioner.
- (6) Transfer of the Insured Person from one medical facility to another medical facility of similar capabilities which provides a similar level of care.

We will not evacuate or repatriate an Insured Person in the following instances:

- (1) Without medical authorization.
- (2) With mild lesions, simple injuries such as sprains, simple fractures, or mild sickness which can be treated by local Medical Practitioner and do not prevent the Insured Person from continuing his/her trip or returning home.
- (3) With a pregnancy beyond the end of the 28th week and will not evacuate or repatriate a child born while the Insured Person was traveling beyond the 28th week.
- (4) With mental or nervous disorders unless Hospitalized.

(p) International Emergency Assistance Services (including Air Ambulance)

What is covered

We will provide the Emergency Medical Assistance outside India as described below when an Insured Person is travelling 150 (one hundred and fifty) kilometres or more away from his/her residential address as mentioned in the Policy Schedule for a period of less than 90 (ninety) days.

- (1) Emergency Medical Evacuation: When an adequate medical facility is not available in the proximity of the Insured Person, as determined by Our Empanelled Service Provider for providing such Emergency Services, the consulting Medical Practitioner and the Medical Practitioner attending to the Insured Person, transportation under appropriate medical supervision will be arranged, through an appropriate mode of transport to the nearest medical facility which is able to provide the required care.
- (2) Medical Repatriation (Transportation): When medically necessary, as determined by Us and the consulting Medical Practitioner, transportation under medical supervision shall be provided in respect of the Insured Person to the residential address as mentioned in the Policy Schedule, provided that the Insured Person is medically cleared for travel via commercial carrier, and provided further that the transportation can be accomplished without compromising the Insured Person's medical condition.

Conditions

- i. No claims for reimbursement of expenses incurred for services arranged by Insured Person will be allowed unless agreed by Us or Our authorized representative.
- ii. Please call Our call centre with details on the name of the Insured Person and/ or Policyholder and Policy number, on the toll free number specified in the Policy Schedule for availing this Benefit.

What is not covered

We will not provide services in the following instances:

- (1) Travel undertaken specifically for securing medical treatment.
- (2) Injuries resulting from participation in acts of war or insurrection.
- (3) Commission of an unlawful act(s).
- (4) Attempt at suicide.
- (5) Incidents involving the use of drugs unless prescribed by a Medical Practitioner.
- (6) Transfer of the Insured Person from one medical facility to another medical facility of similar capabilities which provides a similar level of care.
- (7) Trips exceeding 90 days from residential address without prior notification to Us.

We will not evacuate or repatriate an Insured Person in the following instances:

- (1) Without medical authorization.
- (2) With mild lesions, simple injuries such as sprains, simple fractures, or mild sickness which can be treated by local Medical Practitioner and do not prevent the Insured Person from continuing his/her trip or returning home.
- (3) With a pregnancy beyond the end of the 28th week and will not evacuate or repatriate a child born while the Insured Person was traveling beyond the 28th week.
- (4) With mental or nervous disorders unless Hospitalized.

Section III: Value Added Benefits

The Benefits listed below are in-built value added benefits and shall be available to all Insured Persons in accordance with the applicable Plan as specified in the Policy Schedule. Benefits under this Section B.III are subject to the Terms, Conditions and Exclusions of this Policy.

Claims under this Section B.III will not impact the Sum Insured or the eligibility for No Claim Bonus and Super NCB.

(q) HealthReturns™

(q.1) Health Assessment[™]

What is covered

Health Assessment[™] measures MER including BP, BMI, HWR and smoking status, Blood Sugar and Total Cholesterol. Charges for the same shall be borne by Us once in a Policy Year. All tests mentioned as a part of Health Assessment[™] shall be conducted together.

Conditions

If the Insured Person has undergone tests under Health Check-up Program/Comprehensive health check-up with Dental investigation, then those specific tests shall not be permitted to be repeated under the Health Assessment in the same Policy Year.

Health Assessment[™] can be undertaken at Our Network Providers /Empanelled Service Providers on a cashless basis. An appointment for the medical examination can be scheduled at a time convenient to the Insured Person by calling Our call centre.

(q.2) HealthReturns™

An Insured Person can earn HealthReturns™ by looking after his/her health and being physically active on a regular basis.

How to Earn HealthReturns™

Earned by way of a percentage of Premium through Healthy Heart Score™ and Active Dayz™

Step 1 – Complete Health questionnaire & Health AssessmentTM (applicable for each individual Insured Person)- This is not applicable for individuals who have undergone Pre-Policy medical examination before issuance of the Policy, for the First Policy Year.

(I) Complete the online health questionnaire through Our website or mobile application. If requested, We would assist the Insured Person in completing the questionnaire over a call. The result of this questionnaire would help the Insured Person understand his/her current health status. This is not mandatory to earn HealthReturns™.

Based on the completed Health Assessment $^{\mathbb{T}}$, the Insured Person's test results will be used to calculate the Healthy Heart Score $^{\mathbb{T}}$. The Healthy Heart Score $^{\mathbb{T}}$ will then be used to identify which category the Insured Person's heart health falls in:

- o Green: low risk of heart disease compared to peers in the same Age and gender group.
- o Amber: moderate risk of heart disease compared to peers in the same Age and gender group intervention will be beneficial.
- Dec <u>Red:</u> high risk of heart disease compared to peers in the same Age and gender group immediate intervention is required.

The Healthy Heart Score^{\mathbb{T}} is valid for 12 months, and will automatically be updated based on latest available test result if another Health Assessment^{\mathbb{T}} is completed.

Charges for Health Assessment^{$^{\text{TM}}$} shall be borne by Us once a Policy Year. In case the Insured Person wants to undergo another Health Assessment^{$^{\text{TM}}$} at Our Network Providers / Empanelled Service Providers, he/she can do so by payment of requisite charges to the Network Providers / Empanelled Service Providers.

Conditions

For Healthy Heart Score™ to be calculated Health Assessment™ needs to be carried out minimum once in Policy Year.

Step 2 - Earn Active Dayz™ by being physically active on an ongoing basis

- (i) Active Dayz™ encourages and recognises all types of exercise/fitness activities by making use of activity tracking apps, devices and visits to the Fitness centre or yoga centres to track and record the activities members engage in.
- (ii) One Active Dayz™ can be earned by:
 - (1) Completing a Fitness centre or yoga centre activity for a minimum of 30 minutes at Our panel of Fitness or Yoga centers, OR;
 - (2) Recording 10,000 or more steps in a day (tracked through Our mobile application or a wearable device linked to the Policy number) OR;
 - (3) Burning 300 calories or more in one exercise session per day OR;
 - (4) Participation in a recognized marathon/ walkathon/ cyclothon or a similar activity which offers a completion certificate with timing
- (iii) In order to make it easier for the Insured Person to earn HealthReturns™, We provide two fitness assessments per Policy Year. These fitness assessments will measure the Insured Person's cardiovascular endurance, flexibility, strength, height to weight ratio and body fat percentage. The Insured Person will receive fitness assessment results based on his/her measurements.
- (iv) The fitness assessment results will be valid for six months and the best of the fitness assessment result and number of Active Dayz™ will be used in a given month to calculate HealthReturns™.

'Active Dayz' can be earned by undertaking any one of the four activities under point (ii) or 'Fitness Assessment' under point (iii).

The Insured Person shall earn HealthReturns™ based on the Healthy Heart Score™, the fitness assessment result and the number of Active Dayz™ recorded. HealthReturns™ is accrued on a monthly basis according to the following grid.

No of Active Dayz [™] in a	OR	OR Fitness Assessment Result*	Healthy Heart Score™		
calendar month		Fitness Assessment Result."	Red	Amber	Green
13 or more		Level 5	6.0%	12.0%	30.0%
10 - 12		Level 4	3.6%	7.2%	18.0%
7 - 9		Level 3	2.4%	4.8%	12.0%
4 - 6		Level 2	1.2%	2.4%	6.0%
0 – 3		Level 1	0%	0%	0%

^{*}In order to achieve a particular level of HealthReturn™ the Insured Person must achieve either the required number of Active Dayz™ or achieve a level (as shown in table above) under Fitness Assessment.

The grid above is calculated on the Monthly Premium (excluding GST). The Insured Person can earn up to 30% of their Monthly Premium as HealthReturns[™] based on the grid above.

How it works for an Individual Policy

In case of an Individual Policy, each Insured Person would be tracked separately and shall earn HealthReturns™ based on individual performance as per grid of Healthy Heart Score™ and Active dayz™. The following relations upto Age of 25 years shall not be eligible for earning HealthReturns™ namely son, daughter, brother, sister, grandson, granddaughter, brother in-law, sister in-law, nephew, niece.

How it works for a Family Floater Policy

In case of a Family Floater Policy, each Insured Person would be tracked separately and shall earn HealthReturns^{\mathbb{M}} based on individual performance as per grid of Healthy Heart Score^{\mathbb{M}} and Active dayz^{\mathbb{M}}. For the purpose of calculating HealthReturns^{\mathbb{M}}, We will allocate the overall premium to the adults in the Policy. Weightages for allowed family combinations are as described in the table below. (Dependent Children upto 25 years of Age shall not eligible for HealthReturns^{\mathbb{M}}).

Family size	Weightage
Self , Spouse and Dependent Children (upto 25 yrs)	1:1:0:0
Self and Spouse	1:1

Earned HealthReturnsTM can be utilized by any covered Insured Person under a Policy. How can one spend HealthReturnsTM:

Funds under HealthReturns[™] may be utilized towards the following expenses:

- (i) In-patient Medical Expenses and Day Care Treatment, provided that the Sum Insured, No Claim Bonus (if any), Super NCB (if any), Accidental Hospitalization Booster (if opted as specified in the Policy Schedule)/ Cancer Hospitalization Booster (if opted as specified in the Policy Schedule), Reloaded Sum Insured (if any) and Unlimited Reload of Sum Insured (if opted and available) are exhausted during the Policy Year as specified in section C.(BB).
- (ii) Payment of Co-payment (wherever applicable).
- (iii) For non-payable claims, in case of an In-patient Hospitalization or Day Care Treatment.
- (iv) Non-Medical Expenses listed in Annexure I 'Non-Medical Expenses' that would not otherwise be payable under the Policy.
- (v) Out-patient expenses up to the value of accrued funds.
- (vi) Ayush Treatments in excess of the Limits as specified in Policy Schedule / Product Benefit Table of this Policy.
- (vii) Payment of Premium for any other Retail Policy with Aditya Birla Health Insurance Co Ltd

Alternatively, funds can also be utilized to pay Renewal Premium. Funds earned as HealthReturns $^{\text{TM}}$, once earned can be carried forward each month/ each Policy Year (as applicable) and as long as the Policy is Renewed with Us in accordance with the Renewal Terms under the Policy.

If HealthReturns[™] earned is not utilized during the Policy Year, by default it will be automatically adjusted to pay Renewal premium prior to the due date for payment for Renewal premium.

Permanent Exclusions and Waiting Periods do not apply under this Benefit.

The claim for accumulated HealthReturns $^{\text{TM}}$ can be made a maximum 4 times in a Policy Year. If You /Insured Person wish to know the present value of the funds earned as HealthReturns $^{\text{TM}}$, then You may contact Us at our toll free number or through Our website or through our mobile application.

(q.3) Health Coach

All Insured persons Aged 18 Years or above, suffering from any one or more of the listed chronic conditions namely Asthma, Hypertension, Hyperlipidemia or Diabetes Mellitus is/are eligible for a health coaching session with Our expert Health Coach. Our Health Coach shall be coaching the Insured Person on better lifestyle management to take care of such chronic condition.

Conditions

- a) These coaches shall be available over a telephonic discussion as a call back service. The request for call back may be placed through our toll free number or via E-mail.
- b) A maximum of 2 coaching sessions may be availed by the Insured Person during a Policy Year.
- c) It is agreed and understood that Our Health Coaches are not providing and shall not be deemed to be providing any Medical Advice. They shall only provide a suggestion for the Insured Person's consideration and it is the Insured Person's sole and absolute choice to follow the suggestion for any health related advice.
- d) We do not assume any liability towards any loss or damage arising out of or in relation to any opinion, actual or alleged errors, omissions and representations suggested under this Benefit.

Section IV: Optional Covers

The following optional covers shall apply only if the premium in respect of the optional cover has been received and the Policy Schedule states that the optional cover is in force. The Policy Schedule shall specify which of the following optional covers are in force and available for the Insured Persons under the Policy.

Benefits under this Section B.IV are subject to the Terms, Conditions and Exclusions of this Policy. The Sub-Limit for each Benefit is specified against that Benefit in the Policy Schedule /Product Benefit Table of this Policy. Payment of the Benefit shall be subject to the availability of the applicable Sub-Limit for that Benefit.

All claim under this Section B.IV must be made in accordance with the procedure set out in Section Section C.C. Wherever a claim qualifies under more than one Benefit in Section B.IV, We shall pay for all such eligible covers opted and in force.

In case of Individual Policy, each individual Insured Person can opt for any of the below optional covers as per their requirements. In case of Family Floater Policy, once selected, the optional covers shall apply to all Insured Persons without any individual selection.

(r) Reduction in PED Waiting Period:

What is covered

If You have applied for this Optional Cover at the Inception of the First Policy with Us and We have accepted the same, then We shall reduce the applicable Pre Existing Disease waiting period for claims related to Pre-Existing Diseases to 24 months.

Conditions

- (i) The provisions of Section C.B.(iv) and definitions (Section D.49) continue to be valid in relation to this Section B.IV.(r), except that the claims will be admissible for any Medical Expenses incurred for Hospitalization in respect of diagnosis/treatment of any Pre-Existing Disease after 24 months, as applicable and mentioned in the Policy Schedule, if continuous coverage has elapsed, since the inception of the first Policy with Us.
- (ii) This optional cover will be available only at the time of Inception of the First Policy with Us and only for the Sum Insured opted at such inception.

(s) Unlimited Reload of Sum Insured

What is covered

We shall reload the Sum Insured, up to the Limits as specified in the Policy Schedule / Product Benefit Table of this Policy, unlimited times during the Policy Year.

Conditions

- (i) "Unlimited Reload of Sum Insured" is an extension of the Benefit mentioned in Section B.I.(h) (Reload of Sum Insured) and therefore all the conditions and provisions stated under Section B.I.(h) shall also be valid and applicable in relation to this Section B.IV.(s), except that the reload of Sum Insured shall be available unlimited times during the Policy Period. It is, however clarified that in case of a single claim payout, Our maximum liability shall not exceed the Limit as specified in the Policy Schedule/Product Benefit Table of this Policy.
- (ii) No Claim Bonus (Section B.II.(I)) and Super NCB (Section B.IV.(t)) shall not be considered while calculating the Unlimited Reload of Sum Insured.

(t) Super NCB

What is covered

We shall apply a Super No Claim Bonus (Super NCB) (over and above No Claim Bonus as specified under Section B.II.(I) at such rates as specified in the Policy Schedule/ Product Benefit Table of this Policy on the Sum Insured of the expiring Policy as specified for Section B.I in the Policy Schedule on a cumulative basis, provided that the Insured Person(s) has not made any claim under Section B.I in a Policy Year and has successfully Renewed the Policy with Us continuously and without any break. The accumulated Super No Claim Bonus shall not exceed 100% of the Sum Insured on the Renewed Policy. In the event of a claim impacting the eligibility of Super No Claim Bonus, the accumulated Super No Claim Bonus shall be reduced by 50% of the Sum Insured at the commencement of subsequent Policy Year.

Conditions

- (i) "Super NCB" is an extension to the Benefit mentioned in Section B.II.(l) (No Claim Bonus) and therefore all the conditions and provisions stated under Section B.II.(l) shall also be valid and applicable in relation to for this Section B.IV.(t).
- (ii) At the time of Renewal of this Policy, if the Policyholder chooses not to renew this optional cover, then the Super NCB under the expiring Policy shall be forfeited.
- (iii) The reload amount (Reload of Sum Insured and Unlimited Reload of Sum Insured), Accidental Hospitalization Booster, Cancer Hospitalization Booster and accumulated NCB shall not be considered while calculating the Super NCB.

(u) Accidental Hospitalization Booster

What is covered

We shall provide an additional Sum Insured towards Medical Expenses incurred for In-patient Hospitalization, up to the Limit specified in the Policy Schedule / Product Benefit Table of this Policy, following an Emergency caused solely and directly due to an Accident causing Injury, of the Insured Person who is Hospitalized for the treatment of such Injury.

We shall cover the following Medical Expenses:

- Reasonable and Customary Charges for Room Rent for accommodation in Hospital room up to the Limits as specified in the Policy Schedule / Product Benefit Table of this Policy:
- ICU Charges;
- Operation theatre expenses;
- Medical Practitioner's fees including fees of specialists and anaesthetists treating the Insured Person;
- Qualified Nurses' charges:
- Medicines, drugs and other allowable consumables prescribed by the treating Medical Practitioner;
- Investigative tests or diagnostic procedures directly related to the Injury/Illness for which the Insured Person is Hospitalized and conducted within the same Hospital where the Insured Person is admitted;
- Anaesthesia, blood, oxygen and blood transfusion charges;
- Surgical appliances and prosthetic devices recommended by the attending Medical Practitioner that are used intra operatively during a Surgical Procedure.

Conditions

- (i) This Benefit shall be utilized only after the Sum Insured has been completely exhausted.
- (ii) The total amount payable under this optional cover shall not exceed the sum total of the Sum Insured, No Claim Bonus (if earned), Super NCB (if opted and as specified in the Policy Schedule) and Accidental Hospitalization Booster.
- (iii) This Benefit shall be available only for such Insured Person for whom claim for Hospitalization following the Accident has been accepted under this Policy.
- (iv) This Benefit shall be available only once during the Policy Year.
- (v) The conditions stipulated under Section B.I.(a) shall be applicable.

(v) Cancer Hospitalization Booster

What is covered

If an Insured Person is diagnosed with "Cancer of Specified Severity" (as defined under this Benefit) during the Policy Period, We shall provide an additional Sum Insured towards Medical Expenses incurred for In-patient Hospitalization, up to the Limit as specified in Policy Schedule / Product Benefit Table of this Policy, for the Insured Person who is Hospitalized for the treatment of "Cancer of Specified Severity", during the Policy Year.

We shall cover the following Medical Expenses:

- Reasonable and Customary Charges for Room Rent for accommodation in Hospital room up to the Limits as specified in the Policy Schedule / Product Benefit Table of this Policy;
- ICU Charges;
- Operation theatre expenses;
- Medical Practitioner's fees including fees of specialists and anaesthetists treating the Insured Person;
- Qualified Nurses' charges;
- Medicines, drugs and other allowable consumables prescribed by the treating Medical Practitioner;
- Investigative tests or diagnostic procedures directly related to Cancer of Specified Severity for which the Insured Person is Hospitalized and conducted within the same Hospital where the Insured Person is admitted;
- Anaesthesia, blood, oxygen and blood transfusion charges;
- Surgical appliances and prosthetic devices recommended by the attending Medical Practitioner that are used intra operatively during a Surgical Procedure.

Conditions

- (i) This Benefit shall be utilized only after the Sum Insured has been completely exhausted.
- (ii) The total amount payable under this optional cover shall not exceed the sum total of the Sum Insured, No Claim Bonus (if earned), Super NCB (if opted and as specified in the Policy Schedule) and Cancer Hospitalization Booster.
- (iii) This Benefit shall be available only for such Insured Person for whom claim for Hospitalization following Cancer of Specified Severity has been accepted under the Policy.
- (iv) This Benefit shall be available only once during the Policy Year.
- (v) In addition to the foregoing, the conditions stipulated under Section B.I.(a) shall be applicable.

For the purpose of this Benefit, Cancer of Specified Severity is defined as follows:

CANCER OF SPECIFIED SEVERITY

- I. A malignant tumor characterized by the uncontrolled growth and spread of malignant cells with invasion and destruction of normal tissues. This diagnosis must be supported by histological evidence of malignancy. The term cancer includes leukemia, lymphoma and sarcoma.
- II. The following are excluded
 - i. All tumors which are histologically described as carcinoma in situ, benign, pre-malignant, borderline malignant, low malignant potential, neoplasm of unknown behavior, or non-invasive, including but not limited to: Carcinoma in situ of breasts, Cervical dysplasia CIN-1, CIN -2 and CIN-3.
 - ii. Any non-melanoma skin carcinoma unless there is evidence of metastases to lymph nodes or beyond;
 - iii. Malignant melanoma that has not caused invasion beyond the epidermis;
 - iv. All tumors of the prostate unless histologically classified as having a Gleason score greater than 6 or having progressed to at least clinical TNM classification T2NOMO
 - v. All Thyroid cancers histologically classified as T1N0M0 (TNM Classification) or below;
 - vi. Chronic lymphocytic leukaemia less than RAI stage 3
 - vii. Non-invasive papillary cancer of the bladder histologically described as TaNOMO or of a lesser classification,
 - viii.All Gastro-Intestinal Stromal Tumors histologically classified as T1NOMO (TNM Classification) or below and with mitotic count of less than or equal to 5/50 HPFs;
 - ix. All tumors in the presence of HIV infection.

(w) Any Room Upgrade

What is covered

The Insured Person shall be eligible to upgrade the room type category eligibility as specified in the Policy Schedule/ Product Benefit Table of the Policy to Any Room in a Hospital.

(x) Preferred Provider Network (PPN)

What is covered

If this option is chosen by the Policyholder on the basis of the conditions provided below, then the Policyholder is entitled for a discount of 10% on the premium.

Conditions

- i. If the Insured Person takes Inpatient hospitalization treatment as applicable under section B.I.(a) in a Hospital other than those listed as "Preferred Provider Network", then the Policyholder / Insured Person shall bear a Co-Payment of 10% on each and every claim arising in such regard, which will be in addition to any other Co-Payment applicable under the Policy.
- ii. The updated list of Hospitals listed as "Preferred Provider Network" can be referred to on Our website.

Section C: Terms and Conditions

A. Co-payment

At the time of Inception of Initial Policy (First Policy) with Us, if the Age (Age at entry) of the Insured Person or eldest Insured Person (in case of a Family Floater Policy) is 61 years or above, such Insured Person or all Insured Persons (in case of Family Floater Policy) shall bear a Co-payment per claim (over and above any other Co-payment, if any) as specified in Product Benefit Table/Policy Schedule

B. Waiting periods and Permanent Exclusions

All waiting periods and permanent exclusions shall apply individually for each Insured Person and claims shall be assessed accordingly. We shall not be liable to make any payment under this Policy directly or indirectly for, caused by or arising out of or howsoever attributable to any of the following:

i. 30-day waiting period (Code- Excl03)

- i. Expenses related to the treatment of any Illness within 30 days from the First Policy Commencement date shall be excluded except claims arising due to an accident, provided the same are covered.
- ii. This exclusion shall not, however, apply if the Insured Person has Continuous Coverage for more than twelve months.
- iii. The within referred waiting period is made applicable to the enhanced Sum Insured in the event of granting higher Sum Insured subsequently.

ii. Specified disease / procedure waiting period: (Code- Excl02)

- a) Expenses related to the treatment of the listed Conditions, surgeries/treatments shall be excluded until the expiry of 24 months of continuous coverage after the date of Inception of the First Policy with Us. This exclusion shall not be applicable for claims arising due to an accident.
- b) In case of enhancement of Sum Insured the Exclusion shall apply afresh to the extent of Sum Insured increase.
- c) If any of the Specified Disease/Procedure falls under the Waiting Period specified for Pre-Existing Diseases, then the longer of the two Waiting Periods shall apply.
- d) The Waiting Period for listed conditions shall apply even if contracted after the Policy or declared and accepted without a specific exclusion.
- e) If the Insured Person is continuously covered without any break as defined under the applicable norms on portability stipulated by IRDAI, then waiting period for the same would be reduced to the extent of prior coverage.
- f) List of specific diseases/procedures:

	Body System	Illness	Treatment/ Surgery
1	Eye	Cataract	Cataract Surgery
		Glaucoma	Glaucoma Surgery
		Refractive Error Correction	Correction Surgery
2	Ear Nose Throat	Sinusitis	Medical & Surgical Treatment
		Rhinitis	Medical & Surgical Treatment
		Tonsillitis & Adenitis	Medical & Surgical Treatment
		Tympanitis & Non Traumatic Perforation	Medical & Surgical Treatment
		Deviated Nasal Septum	Medical & Surgical Treatment
		Otitis Media	Medical & Surgical Treatment
		Adenoiditis	Medical & Surgical Treatment
		Mastoiditis	Medical & Surgical Treatment
		Cholesteatoma	Medical & Surgical Treatment
3	Gynecology	All Cysts, Mass, Swelling, Lump, Granulomas, Polyps, Fibroids & Benign Tumour of the female genito urinary system	Medical & Surgical Treatment
		Polycystic Ovarian Disease	Medical & Surgical Treatment
		Uterine Prolapse	Medical & Surgical Treatment
		Fibroids (Fibromyoma)	Medical & Surgical Treatment
		Breast lumps (excluding Malignant)	Medical & Surgical Treatment
		Dysfunctional Uterine Bleeding (DUB)	Medical & Surgical Treatment
		Endometriosis	Medical & Surgical Treatment
		Menorrhagia	Medical & Surgical Treatment
		Pelvic Inflammatory Disease	Medical & Surgical Treatment

4	Orthopedic /	Gout	Medical & Surgical Treatment
	Rheumatological	Rheumatism, Rheumatoid Arthritis	Medical & Surgical Treatment
		Non infective arthritis	Medical & Surgical Treatment
		Osteoarthritis	Medical & Surgical Treatment
		Osteoporosis	Medical & Surgical Treatment
		Prolapse of the intervertebral disc	Medical & Surgical Treatment
		Spondilosis, Spondioarthritis, Spondylopathies	Medical & Surgical Treatment
		Ankylosing Spondilitis / Spondylopathies	Medical & Surgical Treatment
		Psoriatic Arthritis / Arthropathy	Medical & Surgical Treatment
		Internal Derangement of Knee / Ligament or Tendon or Meniscus Tear	Medical & Surgical Treatment
		Joint Replacement Surgery	Medical & Surgical Treatment
		Non Specific Arthritis	Medical & Surgical Treatment
5	Gastroenterology (Alimentary Canal and	Stone in Gall Bladder, Bile duct & other parts of Biliary System	Medical & Surgical Treatment
	related Organs)	Cholecystitis	Surgical Treatment
		Pancreatitis	Surgical Treatment
		Fissure, Fistula in ano, hemorrhoids (piles), Pilonidal Sinus, Ano-rectal & Perianal Abscess	Medical & Surgical Treatment
		Rectal Prolapse	Medical & Surgical Treatment
		Gastric or Duodenal Erosions or Ulcers + Gastritis & Duodenitis & Colitis	Medical & Surgical Treatment
		Gastro Esophageal Reflux Disease (GERD)	Medical & Surgical Treatment
		Cirrhosis	Medical & Surgical Treatment
		Chronic Appendicitis	Surgical Treatment
		Appendicular lump, Appendicular abscess	Medical & Surgical Treatment
6	Urogenital (Urinary and Reproductive system)	Stones in Urinary system (Stone in the Kidney, Ureter, Urinary Bladder)	Medical & Surgical Treatment
		Benign Hypertrophy / Enlargement of Prostate (BHP / BEP)	Medical & Surgical Treatment
		Hernia, Hydrocele,	Medical & Surgical Treatment
		Varicocoele / Spermatocoele	Medical & Surgical Treatment
7	Skin	Skin tumour (unless malignant)	Medical & Surgical Treatment
		All skin diseases	Medical & Surgical Treatment
8	General Surgery	Any swelling, tumour, cyst, nodule, ulcer, polyp Mass , Swelling, Lump, Granulomas, Benign Tumour anywhere in the body (unless malignant)	Medical & Surgical Treatment
		Varicose veins, Varicose ulcers	Medical & Surgical Treatment
		Internal Congenital Anomaly or internal congenital diseases	Medical & Surgical Treatment

If any of the Illness/conditions listed above are Pre-Existing Diseases, then they shall be covered only after the completion of the Pre-Existing Disease Waiting Period described in section C.B.iv below.

iii. Specified disease / procedure waiting period: (Code- Excl02)

- a) Expenses related to the treatment of the listed Conditions, surgeries/treatments shall be excluded until the expiry of 48 months of continuous coverage after the date of Inception of the First Policy with Us. This exclusion shall not be applicable for claims arising due to an accident.
- b) In case of enhancement of Sum Insured the exclusion shall apply afresh to the extent of Sum Insured Increase.
- c) If any of the specified disease/procedure falls under the waiting period specified for pre-existing diseases, then the longer of the two waiting periods shall apply.
- d) The waiting period for listed conditions shall apply even if contracted after the Policy or declared and accepted without a specific exclusion.
- e) If the Insured Person is continuously covered without any break as defined under the applicable norms on portability stipulated by IRDAI, then waiting period for the same would be reduced to the extent of prior coverage.
- f) List of specific diseases/procedures:

1. Genetic diseases or disorders

iv. Pre-Existing Diseases (Code- ExclO1)

- a) Expenses related to the treatment of a Pre-Existing Disease (PED) and its direct complications shall be excluded until the expiry of 48 months of continuous coverage after the date of Inception of the First Policy with Us.
- b) In case of enhancement of Sum Insured the exclusion shall apply afresh to the extent of Sum Insured increase.
- c) If the Insured Person is continuously covered without any break as defined under the portability norms of the extant IRDAI (Health Insurance) Regulations, then waiting period for the same would be reduced to the extent of prior coverage.
- d) Coverage under the Policy after the expiry of 48 months for any pre-existing disease is subject to the same being declared at the time of application and accepted by Us.

v. Permanent Exclusions:

- 1. Treatment directly or indirectly arising from or consequent upon war or any act of war, invasion, act of foreign enemy, war like operations (whether war be declared or not or caused during service in the armed forces of any country), civil war, public defense, rebellion, uprising, revolution, insurrection, military or usurped acts, nuclear weapons / materials, chemical and biological weapons, ionizing radiation, contamination by radioactive material or radiation of any kind, nuclear fuel, nuclear waste.
- 2. Breach of law: (Code- Excl10) Expenses for treatment directly arising from or consequent upon any Insured Person committing or attempting to commit a breach of law with criminal intent.
- 3. Willful or deliberate exposure to danger, intentional self-Injury, participation or involvement in naval, military or air force operation.
- 4. Hazardous or Adventure sports: (Code- Excl09) Expenses related to any treatment necessitated due to participation as a professional in hazardous or adventure sports, including but not limited to, para-jumping, rock climbing, mountaineering, rafting, motor racing, horse racing or scuba diving, hand gliding, sky diving, deep-sea diving.
- 5. Any Illness/Injury/Accident due to the abuse of intoxicants, smoking cessation programs and the treatment of nicotine addiction, unless prescribed by a Medical Practitioner.
- 6. Treatment for, Alcoholism, drug or substance abuse or any addictive condition and consequences thereof. (Code-Excl12)
- 7. Obesity/ Weight Control (Code- ExclO6)

Expenses related to the surgical treatment of obesity that does not fulfil all the below conditions:

- 1) Surgery to be conducted is upon the advice of the Doctor
- 2) The surgery/Procedure conducted should be supported by clinical protocols
- 3) The member has to be 18 years of age or older and
- 4) Body Mass Index (BMI);
 - a) greater than or equal to 40 or
 - b) greater than or equal to 35 in conjunction with any of the following severe co-morbidities following failure of less invasive methods of weight loss:
 - I. Obesity-related cardiomyopathy
 - ii. Coronary heart disease
 - iii. Severe Sleep Apnea
 - iv. Uncontrolled Type2 Diabetes
- 8. Refractive Error:(Code- Excl15) Expenses related to the treatment for correction of eye sight due to refractive error less than 7.5 dioptres.
- 9. All routine examinations and preventive health check-ups.
- 10. Cosmetic or plastic Surgery: (Code- Excl08)

Expenses for cosmetic or plastic surgery or any treatment to change appearance unless for reconstruction following an Accident, Burn(s) or Cancer or as part of medically necessary treatment to remove a direct and immediate health risk to the Insured. For this to be considered a medical necessity, it must be certified by the attending Medical Practitioner.

- 11. Circumcisions (unless necessitated by Illness or Injury and forming part of treatment).
- 12. Change-of-Gender treatments: (Code- Excl07)

Expenses related to any treatment, including surgical management, to change characteristics of the body to those of the opposite sex.

- 13. Non allopathic treatment.
- 14. Conditions for which treatment could have been done on an outpatient basis without any Hospitalization
- 15. Investigational treatments, Experimental treatment, or drugs yet under trial, devices and pharmacological regimens.
- 16. Unproven Treatments:(Code- Excl16)

Expenses related to any unproven treatment, services and supplies for or in connection with any treatment. Unproven treatments are treatments, procedures or supplies that lack significant medical documentation to support their effectiveness.

- 17. Investigation & Evaluation (Code- ExclO4)
 - a) Expenses related to any admission primarily for diagnostics and evaluation purposes only are excluded.
 - b) Any diagnostic expenses which are not related or not incidental to the current diagnosis and treatment are excluded. Diagnostic expenses means and includes

Diagnostic tests/procedures/treatment/consumables

- 18. Rest Cure, rehabilitation and respite care (Code- Excl05)
 - a) Expenses related to any admission primarily for enforced bed rest and not for receiving treatment. This also includes:
 - i. Custodial care either at home or in a nursing facility for personal care such as help with activities of daily living such as bathing, dressing, moving around either by skilled nurses or assistant or non-skilled persons.
 - ii. Any services for people who are terminally ill to address physical, social, emotional and spiritual needs.
- 19. Convalescence, cure, sanatorium treatment, private duty nursing, treatment taken in a clinic, rest home, convalescent home for the addicted, detoxification centre, home for the aged, mentally disturbed remodeling clinic or any treatment taken in an establishment which is not a Hospital.
- 20. Preventive care, vaccination including inoculation and immunizations (except in case of post-bite treatment); any physical, psychiatric or psychological examinations or testing.
- 21. Admission for nutritional and electrolyte supplements unless certified to be required by the attending Medical Practitioner as a direct consequence of an otherwise covered claim.
- 22. Hearing aids, spectacles or contact lenses including optometric therapy, multifocal lens.
- 23. Treatment for alopecia, baldness, wigs, or toupees, and all treatment related to the same.
- 24. Medical supplies including elastic stockings, diabetic test strips, and similar products.
- 25. Any expenses incurred on prosthesis, corrective devices external durable medical equipment of any kind, like wheelchairs crutches, instruments used in treatment of sleep apnea syndrome, or continuous ambulatory peritoneal dialysis (C.A.P.D.), devices used for ambulatory monitoring of blood pressure, blood sugar, glucometers, nebulizers and oxygen concentrator for bronchial asthma/ COPD conditions, cost of cochlear implant(s) unless necessitated by an Accident. Cost of artificial limbs, crutches or any other external appliance and/or device used for diagnosis or treatment. Sleep-apnea and other sleep disorders
- 26. Parkinson and Alzheimer's disease, general debility or exhaustion ("rundown condition").
- 27. External Congenital Anomalies or diseases or defects.
- 28. Stem cell therapy (except Hematopoietic stem cells for bone marrow transplant for haematological conditions) or Surgery, Growth hormone therapy.
- 29. Venereal disease, all sexually transmitted disease or Illness including but not limited to HPV, Genital Warts, Syphilis, Gonorrhoea, Genital Herpes, Chlamydia, Pubic Lice and Trichomoniasis.
- 30. Maternity Expenses (Code Excl18):
 - Medical treatment expenses traceable to childbirth (including complicated deliveries and caesarean sections incurred during hospitalization) except ectopic pregnancy;
 - ii. Expenses towards miscarriage (unless due to an accident) and lawful medical termination of pregnancy during the Policy Period.

31. Sterility and Infertility: (Code-Excl17)

Expenses related to sterility and infertility. This includes:

- i. Any type of contraception, sterilization
- ii. Assisted Reproduction services including artificial insemination and advanced reproductive technologies such as IVF, ZIFT, GIFT, ICSI
- iii. Gestational Surrogacy
- iv. Reversal of sterilization
- 32. Expenses for organ donor screening, or save as and to the extent provided for in the treatment of the donor (including Surgery to remove organs from a donor in the case of transplant Surgery).
- 33. Admission for Organ Transplant but not compliant under the Transplantation of Human Organs Act, 1994 (amended)
- 34. Treatment and supplies for analysis and adjustments of spinal subluxation, diagnosis and treatment by manipulation of the skeletal structure; muscle stimulation by any means except treatment of fractures (excluding hairline fractures) and dislocations of the mandible and extremities
- 35. Dentures, implants and artificial teeth, Dental Treatment and Surgery of any kind, unless requiring Hospitalization due to an Accident.
- 36. Cost incurred for any health check-up or for the purpose of issuance of medical certificates and examinations required for employment or travel or any other such purpose.
- 37. Treatment for Rotational Field Quantum Magnetic Resonance (RFQMR), External Counter Pulsation (ECP), Enhanced External Counter Pulsation (EECP), Hyperbaric Oxygen Therapy, KTP Laser Surgeries, cyber knife treatment, Femto laser surgeries, bioabsorbable stents, bioabsorbable valves, bioabsorbable implants, use of Infliximab, rituximab, avastin, lucentis.
- 38. Expenses which are medically not necessary such as items of personal comfort and convenience including but not limited to television (if specifically charged), charges for access to telephone and telephone calls (if specifically charged), food stuffs (save for patient's diet), cosmetics, hygiene articles, body care products and bath additives, barber expenses, beauty service, guest service as well as similar incidental services and supplies, vitamins and tonics unless certified to be required by the attending Medical Practitioner as a direct consequence of an otherwise covered claim.
- 39. Treatment taken from a person not falling within the scope of definition of registered Medical Practitioner with any State Medical Council/ Medical council of India.
- 40. Treatment charges or fees charged by any Medical Practitioner acting outside the scope of License or Registration granted to him by any Medical Council.
- 41. Treatments rendered by a Medical Practitioner who is a member of the Insured Person's family or stays with him, except if preapproved by Us.
- 42. Any treatment or part of a treatment that is not of a reasonable charge, not medically necessary; drugs or treatments which are not supported by a prescription.
- 43. Dietary supplements and substances that can be purchased without prescription, including but not limited to Vitamins, minerals and organic substances unless prescribed by a Medical Practitioner as part of hospitalization claim or day care procedure (Code-Excl14).
- 44. Administrative charges related to a Hospital stay not expressly mentioned as being covered, including but not limited to charges for admission, discharge, administration, registration, bio-medical, linen, documentation and filing, including MRD charges (medical records department charges).
- 45. Non-Medical Expenses including but not limited to RMO, CMO, DMO charges, surcharges, night charges, service charges levied by the Hospital under any head and as specified in the Annexure I Non- Medical Expenses and on Our website www.adityabirlahealth.com/healthinsurance.
- 46. Treatment taken outside India.
- 47. Use of Radio Frequency (RF) probe for ablation or other procedure unless specifically approved by Us in writing in advance.
- 48. Excluded Providers: (Code- Excl11)
 - Expenses incurred towards treatment in any hospital or by any Medical Practitioner or any other provider specifically excluded by the Insurer as per Annexure IV of this Policy and as disclosed in website (www.adityabirlahealth.com/healthinsurancec) / notified to the Policyholders are not admissible. However, in case of life threatening situations or following an accident, expenses up to the stage of stabilization are payable but not the complete claim.
- 49. Treatments received in heath hydros, nature cure clinics, spas or similar establishments or private beds registered as a nursing home attached to such establishments or where admission is arranged wholly or partly for domestic reasons (Code- Excl13).
- 50. In respect of the existing diseases, disclosed by the Insured and mentioned in the Policy Schedule (based on Insured's consent), Policyholder is not entitled to get the coverage for specified ICD codes.

C. Claims Administration & Process

The fulfillment of the Terms and Conditions of this Policy (including payment of premium in full and on time) insofar as they relate to anything to be done or complied with by You or any Insured Person, including complying with the following in relation to claims, shall be conditions precedent to admission of Our liability under this Policy:

- (1) On the occurrence or discovery of any Illness or Injury that may give rise to a Claim under this Policy, the Claims Procedure set out below shall be followed.
- (2) If requested by Us and at Our cost, the Insured Person must submit to medical examination by Our Medical Practitioner as often as We consider reasonable and necessary and We/Our representatives must be permitted to inspect the medical and Hospitalization records pertaining to the Insured Person's treatment and to investigate the circumstances pertaining to the claim.
- (3) We and Our representatives must be given all reasonable co-operation in investigating the claim in order to assess Our liability and quantum in respect of the claim.

I. Claims Procedure

On the occurrence or the discovery of any Illness or Injury that may give rise to a claim under this Policy, then as a Condition Precedent to Our liability under the Policy the following procedure shall be complied with:

a. For Availing Cashless Facility

- Cashless Facilities can be availed only at Our Network Providers / Empanelled Service Providers. The complete list of Network Providers and Empaneled Service Providers is available on Our website and at Our branches and can also be obtained by contacting Us over the telephone.
- ii. We reserve the right to modify, add or restrict any Network Provider/ Empaneled Service Provider for Cashless Facilities at Our sole discretion. Before availing Cashless Facilities, please check the applicable updated list of Network Providers.

b. Process for Obtaining Pre-Authorisation for Planned Treatment:

- (i) We must be contacted to pre-authorise Cashless Facility for planned treatment at least 72 hours prior to the proposed treatment. Each request for pre-authorisation must be accompanied with all the following details:
 - 1) The health card issued by Us to the Insured Person, along with the Insured Person's KYC documents.
 - (2) The Policy Number:
 - (3) Name of the Policyholder;
 - (4) Name and address of Insured Person in respect of whom the request is being made;
 - (5) Nature of the Illness/Injury and the treatment/Surgery required;
 - (6) Name and address of the attending Medical Practitioner;
 - (7) Hospital where treatment/Surgery is proposed to be taken;
 - (8) Proposed date of admission.
- (ii) If these details are not provided in full or are insufficient for Us to consider the request, We will request additional information or documentation in respect of that request.
- (iii) When we have obtained sufficient details to assess the request, We will issue the authorization letter specifying the sanctioned amount, any specific limitation on the claim and non-payable items, if applicable, or reject the request for pre-authorisation specifying reasons for the rejection.
- (iv) The Authorization letter shall be issued to the Network Provider within 24 hours of receiving the complete information.

c. Process to be followed for Availing Cashless Facilities in Emergencies:

- (i) We must be contacted to pre-authorise Cashless Facility within 24 hours of the Insured Person's Hospitalization if the Insured Person has been Hospitalized in an Emergency. Each request for pre-authorisation must be accompanied with all the following details:
 - (1) The health card issued by Us to the Insured Person, along with the Insured Person's KYC documents.
 - (2) The Policy Number;
 - (3) Name of the Policyholder;
 - (4) Name and address of Insured Person in respect of whom the request is being made;
 - (5) Nature of the Illness/Injury and the treatment/Surgery required;
 - (6) Name and address of the attending Medical Practitioner;
 - (7) Hospital where treatment/Surgery is to be taken;
 - (8) Date of admission.
- (ii) If these details are not provided in full or are insufficient for Us to consider the request, We will request additional information or documentation in respect of that request.
- (iii) When we have obtained sufficient details to assess the request, We will issue the authorization letter specifying the sanctioned amount, any specific limitation on the claim and non-payable items, if applicable, or reject the request for pre-authorisation specifying reasons for the rejection.
- (iv) Once the request for pre-authorisation has been granted, the treatment must take place within 15 days of the pre-authorization date at a Network Provider and pre-authorization shall be valid only if all the details of the authorized treatment, including dates, Hospital and locations, match with the details of the actual treatment received. For Hospitalization where Cashless Facility is pre-authorised by Us, We will make the payment of the amounts assessed to be due directly to the Network Provider.
- (v) The Authorization letter shall be issued to the Network Provider within 24 hours of receiving the complete information.

d. For Reimbursement Claims:

- (i) For all claims for which Cashless Facilities have not been pre-authorised or for which treatment has not been taken at a Network Provider, We shall be given written notice of the claim along with the following details within 48 hours of admission to the Hospital or before discharge from the Hospital, whichever is earlier:
 - (1) The Policy Number;
 - (2) Name of the Policyholder;
 - (3) Name and address of the Insured Person in respect of whom the request is being made;
 - (4) Health Card, Photo ID, KYC documents
 - (5) Nature of Illness or Injury and the treatment/Surgery taken;(6)Name and address of the attending Medical Practitioner;
 - (7) Hospital where treatment/Surgery was taken;
 - (8) Date of admission and date of discharge;
 - (9) Any other information that may be relevant to the Illness/ Injury/ Hospitalization
- (ii) If the claim is not notified to Us within the earlier of 48 hours of the Insured Person's admission to the Hospital or before the Insured Person's discharge from the Hospital, then We shall be provided the reasons for the delay in writing. We will condone such delay on merits where the delay has been proved to be for reasons beyond the claimant's control.

II. Claims Documentation:

We shall be provided the following necessary information and documentation in respect of all Claims at Your/Insured Person's expense within 30 days of the Insured Person's discharge from Hospital:

- (i) Claims for Pre-hospitalization Medical Expenses and Post-hospitalization Medical Expenses to be submitted to us within 30 days of the completion of the post Hospitalization treatment.
- (ii) For those claims for which the use of Cashless Facility has been authorised, We will be provided these documents by the Network Provider immediately following the Insured Person's discharge from Hospital:
 - (1) Duly signed, stamped and completed Claim Form
 - (2) Photo ID & Age Proof
 - (3) Copy of claim intimation letter / reference of Claim Intimation Number in the absence of main claim documents
 - (4) Copy of the Network Provider's Registration Certificate / Copy of Form C in case of Hospitalization
 - (5) Original Discharge Card / Day Care Summary / Transfer Summary
 - (6) Original final Hospital Bill with all original deposit and final payment receipt
 - (7) Original invoice with payment receipt and implant stickers for all implants used during surgeries i.e. lens sticker and invoice in cataract Surgery, stent invoice and sticker in Angioplasty Surgery.
 - (8) All previous consultation papers indicating history and treatment details for current ailment
 - (9) All original diagnostic reports (including imaging and laboratory) along with Medical Practitioner's prescription and invoice / bill with receipt from diagnostic center
 - (10) All original medicine / pharmacy bills along with Medical Practitioner's prescription
 - (11) MLC / FIR Copy in Accidental cases only
 - (12) Copy of Death Summary and copy of Death Certificate (in death claims only)
 - (13) Pre and Post-Operative Imaging reports in Accidental cases only

- (14) Copy of indoor case papers with nursing sheet detailing medical history of the patient, treatment details, and patient's progress (if available)
- (15) Original invoice for Vaccination and payment receipt
- (16) KYC documents

Additional documents in case of below covers

In case of Multiple Policy claims:

- o Photocopy of entire claim document duly attested by previous Insurer or TPA.
- o Original payment receipts for expenses not claimed/settled by previous Insurer.
- o Discharge voucher/settlement letter by previous Insurer.

Road Ambulance Cover:

- Photocopy of discharge card
- o Original Ambulance invoice & paid receipt
- (iii) For acceptance of claims in electronic mode, the documents shall be submitted in such form and manner as may be specified by Us.
- (iv) For the following Claims, please notify the same at our call centre/website/e-mail
 - Health Assessment[™]
 - HealthReturns[™]
 - Health Check-up Program
 - · Health Coach
 - Domestic Emergency Assistance Services (including Air Ambulance)
 - International Emergency Assistance Services (including Air Ambulance)
 - Second E-Opinion on Critical Illnesses

III. Claim Settlement (provision for Penal Interest):

- The Company shall settle or reject a claim, as the case may be, within 30 days from the date of receipt of last necessary document.
- ii. In the case of delay in the payment of a claim, the Company shall be liable to pay interest to the Policyholder from the date of receipt of last necessary document to the date of payment of claim at a rate 2% above the bank rate.
- iii. However, where the circumstances of a claim warrant an investigation in the opinion of the Company, it shall initiate and complete such investigation at the earliest, in any case not later than 30 days from the date of receipt of last necessary document. In such cases, the Company shall settle or reject the claim within 45 days from the date of receipt of last necessary document.
- iv. In case of delay beyond stipulated 45 days, the Company shall be liable to pay interest to the Policyholder at a rate 2% above the bank rate from the date of receipt of last necessary document to the date of payment of claim.

(Explanation: "Bank rate" shall mean the rate fixed by the Reserve Bank of India (RBI) at the beginning of the financial year in which claim has fallen due)

IV. Claims Assessment & Repudiation:

For details on the claims process or assistance during the process, You may contact the Us at Our call centre on the toll free number specified in the Policy Schedule or through the website. In addition, We will keep You informed of the claim status and explain requirement of documents. Such means of communication shall include but not be limited to mediums such as letters, email, SMS messages, and information on Our Website.

D. Portability

The Insured Person will have the option to port the Policy to other Insurers by applying to such Insurer to port the entire Policy along with all the members of the family, if any, at least 45 days before, but not earlier than 60 days from the Policy Renewal date as per IRDAI guidelines related to portability. If such person is presently covered and has been continuously covered without any lapses under any Health Insurence Policy with an Indian General/Health Insurer, the Proposed Insured Person will get the accrued continuity benefits in Waiting Periods as per IRDAI guidelines on Portability.

For Detailed Guidelines on Portability, kindly refer the link https://www.adityabirlacapital.com/healthinsurance/

E. Migration

The Insured Person will have the option to migrate the Policy to other health insurance products/plans offered by the company by applying for migration of the Policy atleast 30 days before the Policy Renewal date as per IRDAI guidelines on Migration. If such person is presently covered and has been continuously covered without any lapses under any health insurance product plan offered by the company, the Insured Person will get the accrued continuity benefits in Waiting Periods as per IRDAI guidelines on Migration.

For Detailed Guidelines on Migration, kindly refer the link https://www.adityabirlacapital.com/healthinsurance/

F. Free Look Period

The Free Look Period shall be applicable on new individual health insurance policies and not on renewals or at the time of Porting/Migrating the Policy.

The Insured Person shall be allowed Free Look Period of fifteen days (30 days in case of contracts with a term of 3 years, offered over distance marketing mode) from date of receipt of the Policy Document to review the Terms and Conditions of the Policy, and to return the same if not acceptable.

If the Insured has not made any Claim during the Free Look Period, the Insured shall be entitled to:

- i. A refund of the premium paid less any expenses incurred by the Company on medical examination of the Insured Person and the stamp duty charges; or
- ii. Where the risk has already commenced and the option of return of the Policy is exercised by the Insured Person, a deduction towards the proportionate risk premium for period of cover; or
- iii. Where only a part of the insurance coverage has commenced, such proportionate premium commensurate with the insurance coverage during such period.

G. Fraud

If any claim made by the Insured Person, is in any respect fraudulent, or if any false statement, or declaration is made or used in support thereof, or if any fraudulent means or devices are used by the Insured Person or anyone acting on his/her behalf to obtain any benefit under this Policy, all benefits under this Policy and the premium paid shall be forfeited.

Any amount already paid against claims made under this Policy but which are found fraudulent later shall be repaid by all recipient(s)/Policyholder(s), who has made that particular claim, who shall be jointly and severally liable for such repayment to the Insurer.

For the purpose of this clause, the expression "fraud" means any of the following acts committed by the Insured Person or by his Agent or the Hospital/Doctor/any other party acting on behalf of the Insured Person, with intent to deceive the Insurer or to induce the Insurer to issue an Insurance Policy:

- a) The suggestion, as a fact of that which is not true and which the Insured Person does not believe to be true;
- b) The active concealment of a fact by the Insured Person having knowledge or belief of the fact;
- c) Any other act fitted to deceive; and
- d) Any such act or omission as the law specially declares to be fraudulent.

The Company shall not repudiate the claim and / or forfeit the Policy benefits on the ground of Fraud, if the Insured Person / Beneficiary can prove that the misstatement was true to the best of his knowledge and there was no deliberate intention to suppress the fact or that such misstatement of or suppression of material fact are within the knowledge of the Insurer.

H. Material Change

Material information to be disclosed includes every matter that You are aware of, or could reasonably be expected to know, that relates to questions in the Proposal Form and which is relevant to Us in order to accept the risk of insurance. You must exercise the same duty to disclose those matters to Us before the Renewal, extension, variation, or endorsement of the contract. The Policy Terms and Conditions shall not be altered.

I. Alterations in the Policy

This Policy constitutes the complete contract of insurance. No change or alteration shall be effective or valid unless approved in writing which shall be evidenced by a written endorsement, signed and stamped by Us.

J. No Constructive Notice

Any knowledge or information of any circumstance or condition in relation to the Policyholder/ Insured Person which is in Our possession and not specifically informed by the Policyholder / Insured Person shall not be held to bind or prejudicially affect Us notwithstanding subsequent acceptance of any premium.

K. Multiple Policies

In case of Multiple Policies which provide fixed benefits, on the occurrence of the Insured event in accordance with the Terms and Conditions of the Policies, each Insurer shall make the claim payments independent of payments received under other similar Polices. If two or more Policies are taken by an Insured Person during a period from one or more Insurers to indemnify treatment costs, the Policyholder/Insured Person shall have the right to require a settlement of his/her claim in terms of any of his/her policies.

- 1. In all such cases the Insurer who has issued the chosen Policy shall be obliged to settle the claim as long as the claim is within the Limits of and according to the Terms of the chosen Policy.
- 2. Balance claim or claims disallowed under the earlier chosen Policy/Policies may be made from the other Policy/Policies even if the Sum Insured is not exhausted in the earlier chosen Policy/Policies. The Insurer(s) in such cases shall independently settle the claim subject to the Terms and Conditions of other Policy / Policies so chosen.
- 3. If the amount to be claimed exceeds the Sum Insured under a single Policy after considering Co-payment, the Policyholder/Insured Person shall have the right to choose Insurers from whom he/she wants to claim the balance amount.
- 4. Where an Insured Person has Policies from more than one Insurer to cover the same risk on indemnity basis, the Insured Person shall only be indemnified the treatment costs in accordance with the Terms and Conditions of the chosen Policy.

L. Records to be maintained

You or the Insured Person, as the case may be shall keep an accurate record containing all relevant medical records and shall allow Us or Our representative(s) to inspect such records. You or the Insured Person as the case may be, shall furnish such information as may be required by Us under this Policy at any time during the Policy Period and up to three years after the Policy expiration, or until final adjustment (if any) and resolution of all claims under this Policy.

M. Cancellation (other than Free Look Cancellation)

1. Cancellation by You

The Policyholder may cancel this Policy by giving 15 days written notice and in such an event, the Company shall refund premium for the unexpired Policy period as detailed in below.

Notwithstanding anything contained herein or otherwise, no refunds of premium shall be made in respect of Cancellation where, any claim has been admitted or has been lodged or any benefit has been availed by the Insured Person under the Policy.

Provided that in case there is a request for Refund where claim has been made only under Section III.(q.1) Health Assessment and / or Section II.(m) Health Check-up Program, we shall process the refund in accordance with the grid below provided and after deduction of the charges for the claims made under the Sections referred hereinabove.

		Refund	
In force Period-Up to	1 Year	2 Year	3 Year
1 Month	75.00%	85.00%	90.00%
3 months	50.00%	75.00%	85.00%
6 months	25.00%	60.00%	75.00%
12 months	NIL	50.00%	60.00%
15 months		30.00%	50.00%
18 months		20.00%	35.00%
24 months			30.00%
30 months		NIL	15.00%
30+ months			NIL

2. Automatic Cancellation:

a. Individual Policy:

The Policy shall automatically terminate on the death of all Insured Persons.

b. Family Policy

The Policy shall automatically terminate in the event of the death of all the Insured Persons.

c. Refund:

A refund in accordance with the grid above shall be payable if there is an automatic cancellation of the Policy provided that no claim has been filed under the Policy by or on behalf of any Insured Person.

3. Cancellation by Us:

The Company may cancel the Policy at any time on grounds of misrepresentation non-disclosure of material facts, fraud by the Insured Person by giving 15 days' written notice. There would be no refund of premium on cancellation on grounds of misrepresentation, non-disclosure of material facts or fraud.

4. Treatment of HealthReturns[™] on Cancellation:

All coverage, benefits, earning on HealthReturnsTM, shall automatically lapse upon cancellation of the Policy. However, any unclaimed and accrued HealthReturnsTM (from previous Policy Year/ month) shall be available for a claim over the next 12 month period from the date of cancellation/termination.

N. Endorsements

The Policy shall allow the following endorsements during the Policy Period. Any request for endorsement must be made by You in writing along with the mandatory documents. Any endorsement would be effective from the date of the request as received from You, or the date of receipt of premium, whichever is later except in the case of date of birth and gender correction in which the endorsement effective date will be the Policy inception or Renewal Start Date.

- (i) Non-Financial Endorsements which do not affect the premium.
 - (1) Minor rectification/correction in name of the Proposer / Insured Person (and not the complete name change)
 - (2) Rectification in gender of the Proposer/ Insured Person (if this does not impact the premium)*
 - (3) Rectification in relationship of the Insured Person with the Proposer
 - (4) Rectification of date of birth of the Insured Person (if this does not impact the premium)*
 - (5) Change in the correspondence address of the Proposer
 - (6) Change/Updation in the contact details viz., Phone No., E-mail Id, alternate contact address of the Proposer etc.
 - (7) Change in Nominee Details
 - (8) Updation of PAN/Aadhaar/passport/EIA/CKYC No.
 - (9) Change in Height, weight, marital status (if this does not impact the premium) *
 - (10) Change in bank details
 - (11) Change in educational qualification
 - (12) Change in occupation
 - (13) Change in Nationality
 - (14) Others
 - * These endorsements, if impact the premium, and if accepted, shall be effective from the Start Date of the Policy.
- (ii) Financial Endorsements which result in alteration in premium.
 - (1) Addition of Insured Person (New Born Baby or newly wedded spouse)
 - (2) Deletion of Insured Person on death or separation or Policyholder/Insured Person leaving India
 - (3) Change in Age/date of birth*
 - (4) Change in Height, weight*
 - (5) Others
 - * These endorsements, if impact the premium, and if accepted, shall be effective from the Start Date of the Policy.
 - ^ The Policyholder should provide a fresh application in a proposal form along with birth certificate / marriage certificate as the case may be for addition of Insured person.

All endorsement requests may be assessed by Us and if required additional information/documents may be requested.

O. Grace Period

The Policy may be Renewed by mutual consent and in such event the Renewal premium should be paid to Us on or before the expiry date of the Policy and in no case later than the Grace Period of 30 days from the expiry date. We shall not be liable to pay for any claim arising out of an Illness/Injury/ Accident that occurred during the Grace Period. The provisions of Section 64VB of the Insurance Act 1938 shall be applicable. All policies Renewed within the Grace Period shall be eligible for continuity of cover. If the Policy is not Renewed within the Grace Period then We may agree to issue a fresh Policy subject to Our underwriting guidelines and no continuity of benefits shall be available from the expired Policy.

P.1. Renewal of Policy

The Policy shall ordinarily be renewable except on grounds of fraud, misrepresentation by the Insured Person.

- i. The Company shall endeavour to give notice for renewal. However, the Company is not under obligation to give any notice for renewal.
- ii. Renewal shall not be denied on the ground that the Insured Person had made a claim or claims in the preceding Policy Years.
- iii. Request for renewal along with requisite premium shall be received by the Company before the end of the Policy Period.
- iv. At the end of the Policy Period, the Policy shall terminate and can be renewed within the Grace Period of 30 days to maintain continuity of benefits without break in Policy. Coverage is not available during the grace period.
- v. No loading shall apply on renewals based on individual claims experience.

P.2. Other Renewal Terms

- (i) We shall not be liable for any claim arising out of an Ailment suffered or Hospitalization commencing or Disease/Illness/Condition contracted during the period between the expiry of previous Policy and date of inception of subsequent Policy and such Disease/Illness/Condition shall be treated as a Pre-Existing Disease.
- (ii) Any unutilised funds under HealthReturns[™] (from the previous Policy year/ month) will be available for claims during the Grace Period.
- (iii) You shall not be able to earn HealthReturns $^{\!\top\!\!\!\!\!\!M}$ during the Grace Period.
- (iv) In case the Policy is not renewed before the end of the Grace Period, any unutilized funds under HealthReturns[™] shall be available for a claim as up to a period of 12 months from the date of expiry of the Policy.
- (v) If the Insured Persons in the expiring Policy are covered in an Individual Policy, and such expiring Policy has been Renewed with Us on a Family Floater Policy basis then the accumulated amount under HealthReturns™ that will be carried forward in such Renewed Policy shall be the total of all the Insured Persons moving out and shall be maintained on an Individual Policy basis.

- (vi) If the Insured Persons in the expiring Policy are in a Family Floater Policy and such Insured Persons renew their expiring Policy with Us by splitting the Sum Insured in to two or more Family Floater Policy/ Individual Policies then the accumulated amount under HealthReturns™ shall be apportioned to such Renewed Policies in the proportion of the Sum Insured of each Renewed Policy.
- (vii) Alterations like increase/ decrease in Sum Insured or Change in Plan/Product, addition/deletion of Insured Persons (except due to child Birth/Marriage or Death) will be allowed at the time of Renewal of the Policy. You can submit a request for the changes by filling the Proposal Form before the expiry of the Policy. We reserve Our right to carry out underwriting in relation to acceptance of request for changes on Renewal. The Terms and Conditions of the existing Policy will not be altered.
- (viii) Any enhanced Sum Insured during any Policy Renewals will not be available for an Illness, disease, Injury already contracted under the preceding Policy Periods. All waiting periods as mentioned below shall apply afresh for this enhanced limit from the effective date of such enhancement.
- (ix) Wherever the Sum Insured is reduced on any Policy Renewals, the waiting periods as mentioned in the Policy Schedule shall be waived only up to the lowest Sum Insured as applicable to the relevant waiting periods of the Plan in force.
- (x) Where an Insured Person is added to this Policy, either by way of endorsement, all waiting periods under Section J (Terms and Conditions) will be applicable considering such Policy Year as the first year of Policy with Us with respect to the Insured Person.
- (xi) Applicable No Claim Bonus shall be accrued on each Renewal as per eligibility under the plan in force.
- (xii) In case of Family Floater Policies, children attaining 25 years at the time of Renewal will be moved out of the floater into an individual cover. However, all continuity benefits for such Insured Person on the Policy will remain intact. No Claim Bonus earned on the Policy will stay with the Insured Persons(s) covered under the original Policy.

P.3. Withdrawal of Policy

- In the likelihood of this product being withdrawn in future, the Company will intimate the Insured Person about the same 90 days prior to expiry of the Policy.
- ii. Insured Person will have the option to migrate to similar health insurance product available with the Company at the time of renewal with all the accrued continuity benefits such as Cumulative Bonus, Waiver of Waiting Period. as per IRDAI guidelines, provided the Policy has been maintained without a break.

P.4. Possibility of Revision of Terms of the Policy Including the Premium Rates

The Company, with prior approval of IRDAI, may revise or modify the Terms of the Policy including the Premium Rates. The Insured Person shall be notified three months before the changes are effected.

Q. Communications & Notices

Any communication or notice or instruction under this Policy shall be in writing and will be sent to:

- (i) The Policyholder's, at the address/ E-mail ID as specified in the Policy Schedule/Proposal form or provided to Us by the Policyholder / Insured Person
- (ii) To Us, at the address specified in the Schedule.
- (iii) No insurance agents, brokers, other person or entity is authorised to receive any notice on the behalf of Us unless explicitly stated in writing by Us.

R. Electronic Transactions

The Policyholder agrees to comply with all the Terms and Conditions of electronic transactions as We shall prescribe from time to time, and confirms that all transactions effected facilities for conducting remote transactions such as the internet, World Wide Web, electronic data interchange, call centres, tele-service operations (whether voice, video, data or combination thereof) or by means of electronic, computer, automated machines network or through other means of telecommunication, in respect of this Policy and claim related details, shall constitute legally binding when done in compliance with Our terms for such facilities.

Sales through such electronic transactions shall ensure that all conditions of Section 41 of the Insurance Act, 1938 prescribed for the proposal form and all necessary disclosures on Terms and Conditions and exclusions are made known to the Policyholder. A voice recording in case of tele-sales or other evidence for sales through the World Wide Web shall be maintained and such consent shall be subsequently validated / confirmed by the Policyholder.

S. Policy Dispute

Any dispute concerning the interpretation of the Terms, Conditions, Limitations and/or Exclusions contained herein shall be governed by Indian Law and shall be subject to the jurisdiction of the Indian Courts.

T. Complete Discharge

Any payment to the Policyholder, Insured Person or his/her Nominees or his/her Legal Representative or Assignee or to the Hospital, as the case may be, for any benefit under the Policy shall be a valid discharge towards payment of claim by the Company to the extent of that amount for the particular claim.

U. Moratorium Period

After completion of eight continuous years under this Policy, no look back would be applied. This period of eight years is called as 'Moratorium Period'. The moratorium would be applicable for the Sums Insured of the first Policy with Us and subsequently completion of eight continuous years would be applicable from date of enhancement of Sum Insured only on the enhanced limits. After the expiry of Moratorium Period, no health insurance claim shall be contestable except for proven fraud and permanent exclusions specified in the Policy contract. The Policy would however be subject to all Limits, Sub Limits, Co-Payments as per the Terms and Conditions of the Policy contract.

V. Premium Payment in Instalments

If the Insured Person has opted for Payment of Premium on an instalment basis i.e. Half Yearly, Quarterly or Monthly, as mentioned in the Policy Schedule/Certificate of Insurance, the following Conditions shall apply (notwithstanding any terms contrary elsewhere in the policy)

- i. Grace Period of 15 days would be given to pay the instalment premium due for the Policy.
- ii. During such grace period, coverage will not be available from the due date of instalment premium till the date of receipt of premium by Company.
- iii. The Insured Person will get the accrued continuity benefit in respect of the "Waiting Periods", "Specific Waiting Periods" in the event of payment of premium within the stipulated Grace Period.
- iv. No interest will be charged If the instalment premium is not paid on due date.
- v. In case of instalment premium due not received within the grace period, the Policy will get cancelled.
- vi. In the event of a claim, all subsequent premium instalments shall immediately become due and payable.
- vii. The company has the right to recover and deduct all the pending instalments from the claim amount due under the Policy.

W. Redressal of Grievance

In case of a Grievance, the Insured/Policyholder can contact Us with the details through:

Our website: $\underline{\text{adityabirlahealth.com/healthinsurance}}$

Toll Free : 1800 270 7000

Email: care.healthinsurance@adityabirlacapital.com

Address / Courier: Aditya Birla Health Insurance Co. Limited 9th Floor, Tower 1, One Indiabulls Centre, Jupiter Mills Compound, 841, Senapati Bapat Marg, Elphinstone Road, Mumbai 400013.

Insured person may also approach the Grievance Cell at any of the company's branches with the details of Grievance

If Insured person is not satisfied with the Redressal of Grievance through one of the above methods, Insured Person may contact the Grievance Officer.

For updated details of Grievance Officer, refer the link https://www.aditvabirlacapital.com/healthinsurance/

For Senior Citizens, please contact the respective branch office of the Company or call at 1800 270 7000 or may write an e-mail at seniorcitizen.abh@adityabirlacapital.com

If Insured Person is not satisfied with the Redressal of Grievance through above methods, the Insured Person may also approach the Office of Insurance Ombudsman of the respective area/region for Redressal of Grievance as per Insurance Ombudsman Rules 2017. The contact details of the Ombudsman offices are provided on Our website and in this Policy at Annexure III.

Grievance may also be lodged at IRDAI Integrated Grievance Management System - http://igms.irda.gov.in/

X Assignment

The Policy and the benefits under this Policy cannot be assigned in whole or in part.

Y. Disclosure of Information

The Policy shall be void and all premium paid thereon shall be forfeited to the Company in the event of misrepresentation, mis description or non-disclosure of any material fact by the Policyholder. Material facts for the purpose of this Policy shall mean all relevant information sought by the company in the proposal form and other connected documents to enable it to take informed decision in the context of underwriting the risk.

Z. Condition Precedent to Admission of Liability

The Terms and Conditions of the Policy must be fulfilled by the Insured Person for the Company to make any payment for claim(s) arising under the Policy.

AA. Territorial Jurisdiction

All benefits are available in India only (except section B.II.(p), and all claims shall be payable in India in Indian Rupees only.

BB. Sequence of Sum Insured Utilisation

The utilisation of Sum Insured and Limits thereof as applicable across various Benefits shall be as follows

- Sum Insured
- 2. Accidental Hospitalization Booster/ Cancer Hospitalization Booster (if opted and as specified in the Policy Schedule)
- 3. Accumulated No Claim Bonus
- 4. Accumulated Super NCB
- 5. Reload of Sum Insured
- 6. Unlimited Reload of Sum Insured (if opted and as specified in the Policy Schedule)

In the aforesaid sequence of utilization of Sum Insured, in case Insured Person has utilized a specific limit or is not eligible for a specific limit, then may choose to utilize from the next available limit in the given sequence as may be applicable.

CC. Nomination:

The Policyholder is required at the inception of the Policy to make a Nomination for the purpose of payment of claims under the Policy in the event of death of the Policyholder. Any change of nomination shall be communicated to the company in writing and such change shall be effective only when an endorsement on the Policy is made. In the event of death of the Policyholder, the Company will pay the Nominee (as named in the Policy Schedule/Policy Certificate/Endorsement (if any)) and in case there is no subsisting Nominee, to the Legal Heirs or Legal Representatives of the Policyholder whose discharge shall be treated as full and final discharge of its liability under the Policy.

Section D: DEFINITIONS

- 1. Accident means sudden, unforeseen and involuntary event caused by external, visible and violent means.
- 2. Age or Aged is the age as on last birthday, and which means completed years as at the Start date.
- 3. Any Room means any category room in a Hospital.
- 4. **Ambulance** means a motor vehicle operated by a licenced/authorised service provider and equipped for the transport and paramedical treatment of the person requiring medical attention.
- 5. Annexure means a document attached and marked as Annexure to this Policy
- 6. **Ayush Treatment** refers to the medical and / or hospitalization treatments given under 'Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homeopathy systems.
- 7. An **AYUSH Hospital** is a healthcare facility wherein medical/surgical/para-surgical treatment procedures and interventions are carried out by AYUSH Medical Practitioner(s) comprising of any of the following:
 - a. Central or State Government AYUSH Hospital; or
 - b. Teaching hospital attached to AYUSH College recognized by the Central Government/Central Council of Indian Medicine/Central Council for Homeopathy;

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- c. AYUSH Hospital, standalone or co-located with in-patient healthcare facility of any recognized system of medicine, registered with the local authorities, wherever applicable, and is under the supervision of a qualified registered AYUSH Medical Practitioner and must comply with all the following criterion:
 - i. Having at least 5 in-patient beds;
 - ii. Having qualified AYUSH Medical Practitioner in charge round the clock;
 - iii. Having dedicated AYUSH therapy sections as required and/or has equipped operation theatre where surgical procedures are to be carried out;
 - iv. Maintaining daily records of the patients and making them accessible to the insurance company's authorized representative.
- 8. **Cashless Facility** means a facility extended by the Insurer to the Insured where the payments, of the costs of treatment undergone by the insured in accordance with the Policy Terms and Conditions, are directly made to the Network Provider by the Insurer to the extent pre-authorization is approved.
- 9. **Co-payment** means a cost sharing requirement under a health insurance Policy that provides that the Policyholder/Insured will bear a specified percentage of the admissible claims amount. A Co-payment does not reduce the Sum Insured.

- 10. Condition Precedent means a Policy Term or Condition upon which the Insurer's liability under the Policy is conditional upon.
- 11. Congenital Anomaly means a condition which is present since birth, and which is abnormal with reference to form, structure or position.
 - a. Internal Congenital Anomaly

Congenital anomaly which is not in the visible and accessible parts of the body.

- b. External Congenital Anomaly
 - Congenital anomaly which is in the visible and accessible parts of the body.
- 12. **Cumulative Bonus** means any increase or addition in the Sum Insured granted by the Insurer without any associated increase in premium.
- 13. Day Care Treatment means medical treatment, and/or surgical procedure which is:
 - Undertaken under General or Local Anaesthesia in a hospital/day care centre in less than 24 hrs because of technological advancement, and
 - ii. Which would have otherwise required hospitalization of more than 24 hours.

Treatment normally taken on an out-patient basis is not included in the scope of this definition.

- 14. Day Care Centre means any institution established for day care treatment of illness and / or injuries or a medical setup within a hospital and which has been registered with the local authorities, wherever applicable, and is under supervision of a registered and qualified Medical Practitioner AND must comply with all minimum criterion as under:
 - i) Has qualified nursing staff under its employment;
 - ii) Has qualified Medical Practitioner/s in charge;
 - iii) Has fully equipped operation theatre of its own where surgical procedures are carried out;
 - iv) Maintains daily records of patients and will make these accessible to the Insurance Company's authorized personnel.
- 15. **Dependent Child** means a child (natural or legally adopted or stepchild), who is financially dependent on You does not have his / her independent source of income, is up to the Age of 25 years.
- 16. **Dental Treatment** means a treatment related to teeth or structures supporting teeth including examinations, fillings (where appropriate), crowns, extractions and surgery.
- 17. **Disclosure to Information Norm:** The Policy shall be void and all premium paid thereon shall be forfeited to the Company in the event of misrepresentation, mis-description or non-disclosure of any material fact. "Material facts" for the purpose of this Policy shall mean all relevant information sought by the company in the proposal form and other connected documents to enable it to take informed decision in the context of underwriting the risk)
- 18. **Domiciliary Hospitalization** means medical treatment for an Illness/Disease/ Injury which in the normal course would require care and treatment at a hospital but is actually taken while confined at home under any of the following circumstances:
 - i) The condition of the Patient is such that he/she is not in a condition to be removed to a hospital, or
 - ii) The Patient takes treatment at home on account of non-availability of room in a hospital.
- 19. Emergency shall mean a serious medical condition or symptom resulting from Injury or Illness which arises suddenly and unexpectedly, and requires immediate care and treatment by a Medical Practitioner, generally received within 24 hours of onset to avoid jeopardy to life or serious long term impairment of the Insured Person's health, until stabilisation at which time this medical condition or symptom is not considered an Emergency anymore.
- 20. Emergency Care means management for an Illness or Injury which results in symptoms which occur suddenly and unexpectedly, and requires immediate care by a Medical Practitioner to prevent death or serious long term impairment of the Insured Person's health.
- 21. Empanelled Service Providers means service provider (Doctor's clinic, Diagnostic centre, Medicine and Drug vendor) enlisted by Us, TPA or jointly by Us and TPA to provide OPD medical services to an Insured by a cashless facility.
- 22. Family Floater Policy means a Policy named as a Family Floater Policy in the Policy Schedule under which the family members named as Insured Persons in the Policy Schedule are covered. The relationships covered in a Family Floater Policy are as follows:
 - i) Self
 - ii) Legally married spouse as long as they continue to be married
 - iii) Dependent Children (upto 4)
- 23. **Grace Period** means the specified period of time immediately following the premium due date during which a payment can be made to renew or continue a Policy in force without loss of continuity benefits such as waiting periods and coverage of pre-existing diseases. Coverage is not available for the period for which no premium is received.
- 24. Hospital means any institution established for in- patient care and day care treatment of illness and/or injuries and which has been registered as a hospital with the local authorities under Clinical Establishments (Registration and Regulation) Act 2010 or under enactments specified under the Schedule of Section 56(1) of the said act **Or** complies with all minimum criteria as under:
 - i) Has qualified nursing staff under its employment round the clock;
 - ii) Has at least 10 in-patient beds in towns having a population of less than 10,00,000 and at least 15 in-patient beds in all other
 - iii) Has qualified Medical Practitioner (s) in charge round the clock;
 - iv) Has a fully equipped operation theatre of its own where surgical procedures are carried out;
 - v) Maintains daily records of patients and makes these accessible to the insurance company's authorized personnel;
- 25. **Hospitalization** means admission in a Hospital for a minimum period of 24 consecutive 'In- patient Care' hours except for specified procedures/treatments, where such admission could be for a period of less than 24 consecutive hours.
- 26. IRDAI means the Insurance Regulatory and Development Authority of India.
- 27. Illness means a sickness or a disease or pathological condition leading to the impairment of normal physiological function and requires medical treatment.
 - (a) Acute condition Acute condition is a Disease, Illness or Injury that is likely to respond quickly to treatment which aims to return the person to his or her state of health immediately before suffering the Disease/Illness/Injury which leads to full recovery

- (b) Chronic condition- A chronic condition is defined as a Disease, Illness, or Injury that has one or more of the following characteristics:
 - 1. It needs ongoing or long-term monitoring through consultations, examinations, check-ups, and/or tests
 - 2. It needs ongoing or long- term control or relief of symptoms
 - 3. It requires rehabilitation for the patient or for the patient to be specially trained to cope with it
 - 4. It continues indefinitely
 - 5. It recurs or is likely to recur
- 28. Individual Policy means a Policy named as an Individual Policy in the Policy Schedule under which one or more persons are covered as Insured Persons. The following relationships shall be covered in an Individual Policy: Self, legally married spouse as long as they continue to be married, son, daughter, mother, father, brother, sister, mother in-law, father in-law, grandfather, grandmother, grandson, granddaughter, son in-law, daughter in-law, brother in-law, sister in-law, nephew, niece.
- 29. Intensive Care Unit (ICU) means an identified section, ward or wing of a Hospital which is under the constant supervision of a dedicated Medical Practitioner(s), and which is specially equipped for the continuous monitoring and treatment of patients who are in a critical condition, or require life support facilities and where the level of care and supervision is considerably more sophisticated and intensive than in the ordinary and other wards.
- **30. ICU** (Intensive Care Unit) Charges means the amount charged by a Hospital towards ICU expenses which shall include the expenses for ICU bed, general medical support services provided to any ICU patient including monitoring devices, critical care nursing and intensivist charges.
- 31. Injury means accidental physical bodily harm excluding illness or disease solely and directly caused by external, violent, visible and evident means which is verified and certified by a Medical Practitioner.
- 32. Inpatient Care means treatment for which the Insured Person has to stay in a hospital for more than 24 hours for a covered event.
- **33. Insured Person** means the person(s) named in the Policy Schedule who are covered under this Policy and in respect of whom the appropriate premium has been received.
- **34. Medical Advice** means any consultation or advice from a Medical Practitioner including the issuance of any prescription or follow- up prescription.
- 35. Medical Expenses means those expenses that an Insured Person has necessarily and actually incurred for medical treatment on account of Illness or Accident on the advice of a Medical Practitioner, as long as these are no more than would have been payable if the Insured Person had not been Insured and no more than other hospitals or doctors in the same locality would have charged for the same medical treatment.
- 36. Medically Necessary Treatment means any treatment, tests, medication, or stay in hospital or part of a stay in hospital which:
 - i) Is required for the medical management of the Illness or Injury suffered by the Insured;
 - ii) Must not exceed the level of care necessary to provide safe, adequate and appropriate medical care in scope, duration or intensity;
 - iii) Must have been prescribed by a Medical Practitioner;
 - iv) Must conform to the professional standards widely accepted in international medical practice or by the medical community in India.
- 37. Medical Practitioner means a person who holds a valid registration from the Medical Council of any State or Medical Council of India or Council for Indian Medicine or for Homeopathy set up by the Government of India or a State Government and is thereby entitled to practice medicine within its jurisdiction; and is acting within its scope and jurisdiction of license.
- **38. Migration** means, the right accorded to Health Insurance Policyholders (including all members under family cover and members of group health insurance policy), to transfer the credit gained for pre-existing conditions and time bound exclusions, with the same Insurer.
- **39. Monthly Premium** shall mean the applicable annual premium with respect to the Insured Person(s) split in 12 months in equal proportion only for the purpose of calculation of Benefit under this Policy.
- 40. New Born Baby means baby born during the Policy Period and is aged upto 90 days.
- **41. Network Provider** means hospitals or health care providers enlisted by an Insurer, TPA or jointly by an Insurer and TPA to provide medical services to an Insured by a cashless facility.
- 42. Non- Network Provider means any hospital, day care centre or other provider that is not part of the network.
- **43. Notification of Claim** means the process of intimating a claim to the Insurer or TPA through any of the recognized modes of communication.
- **44. OPD treatment** means the one in which the Insured visits a clinic / hospital or associated facility like a consultation room for diagnosis and treatment based on the advice of a Medical Practitioner. The Insured is not admitted as a day care or in-patient.
- **45. Policy** means this Terms & Conditions document, the Proposal Form, Policy Schedule, Add-On Benefit Details (if applicable) and Annexures which form part of the Policy contract including endorsements, as amended from time to time which form part of the Policy contract and shall be read together.
- **46. Policy Period** means the period between the Start date and the expiry date of the Policy as specified in the Policy Schedule or the date of cancellation of this Policy, whichever is earlier.
- 47. Policy Year means a period of 12 consecutive months commencing from the Start date or any anniversary.
- **48.** Policy Schedule means Schedule attached to and forming part of this Policy mentioning the details of the Insured Persons, the Sum Insured, the period and the Limits to which Benefits under the Policy are subject to, including any Annexures and/or Endorsements, made to or on it from time to time, and if more than one, then the latest in time.
- 49. Pre-Existing Disease (PED) means any Condition, Ailment, Injury or Disease:
 - a) That is/are diagnosed by a physician within 48 months prior to the effective date of the Policy issued by the Insurer or its reinstatement
 OR
 - b) For which Medical Advice or Treatment was recommended by, or received from, a physician within 48 months prior to the effective date of the Policy issued by the Insurer or its Reinstatement.
- 50. Pre-hospitalization Medical Expenses means Medical Expenses incurred during pre-defined number of days preceding the Hospitalization of the Insured Person, provided that:
 - i. Such Medical Expenses are incurred for the same condition for which the Insured Person's Hospitalization was required, and
 - ii. The In-patient Hospitalization claim for such Hospitalization is admissible by the Insurance Company.

- 51. Post-hospitalization Medical Expenses means Medical Expenses incurred during pre-defined number of days immediately after the Insured Person is discharged from the hospital provided that:
 - i. Such Medical Expenses are for the same condition for which the Insured Person's Hospitalization was required, and
 - ii. The inpatient hospitalization claim for such hospitalization is admissible by the insurance company.
- 52. **Portability** means, the right accorded to individual health insurance Policyholders (including all members under family cover), to transfer the credit gained for pre-existing conditions and time bound exclusions, from one Insurer to another Insurer.
- 53. Qualified Nurse means a person who holds a valid registration from the Nursing Council of India or the Nursing Council of any state in India
- 54. **Reasonable and Customary Charges** means the charges for services or supplies, which are the standard charges for the specific provider and consistent with the prevailing charges in the geographical area for identical or similar services, taking into account the nature of the illness / injury involved.
- 55. Renewal means the terms on which the contract of insurance can be renewed on mutual consent with a provision of grace period for treating the renewal continuous for the purpose of gaining credit for pre-existing diseases, time- bound exclusions and for all waiting periods.
- 56. Room Rent means the amount charged by a Hospital towards Room and Boarding expenses and shall include the associated medical expenses.
- 57. **Single Private A/C Room** means a basic (most economical of all accommodation) category of single room in a Hospital with air-conditioning facility where a single patient is accommodated and which has an attached toilet (lavatory and bath).
- 58. Start Date of the Policy means the inception date of the current Policy Period as specified in the Policy Schedule.
- 59. Sum Insured means:
 - i) For an Individual Policy, the amount specified in the Policy Schedule against an Insured Person which is Our maximum, total and cumulative liability for any and all claims arising during a Policy Year in respect of that Insured Person.
 - ii) For a Family Floater Policy, the amount specified in the Policy Schedule which is Our maximum, total and cumulative liability for any and all claims arising during a Policy Year in respect of any and all Insured Persons.
- 60. Surgery or Surgical Procedure means manual and / or operative procedure (s) required for treatment of an illness or injury, correction of deformities and defects, diagnosis and cure of diseases, relief from suffering and prolongation of life, performed in a hospital or day care centre by a Medical Practitioner.
- 61. Third Party Administrator TPA means a Company registered with the IRDAI, and engaged by an Insurer, for a fee or by whatever name called and as may be mentioned in the health services agreement, for providing health services. The updated list of TPAs (along with complete address and contact numbers) shall be available on Our website.
- 62. **Unproven/Experimental treatment** means the treatment including drug experimental therapy which is not based on established medical practice in India, is treatment experimental or unproven.
- 63. We/Our/Us means Aditya Birla Health Insurance Co. Limited.
- 62. You/Your/Policyholder means the person named in the Policy Schedule as the Policyholder and who has concluded this Policy with Us.

Annexure I - List of Non-Medical Expenses

- List I Items for which coverage is not available in the Policy
- List II Items that are to be subsumed into Room Charges
- List III Items that are to be subsumed into Procedure Charges
- List IV Items that are to be subsumed into costs of treatment

List I - Items for which coverage is not available in the Policy

Sr. No.	Item
1	BABY FOOD
2	BABY UTILITIES CHARGES
3	BEAUTY SERVICES
4	BELTS/BRACES
5	BUDS
6	COLD PACK/HOT PACK
7	CARRY BAGS
8	EMAIL/ INTERNET CHARGES
9	FOOD CHARGES (OTHER THAN PATIENT'S DIET PROVIDED BY HOSPITAL)
10	LEGGINGS
11	LAUNDRY CHARGES
12	MINERAL WATER
13	SANITARY PAD
14	TELEPHONE CHARGES
15	GUEST SERVICES
16	CREPE BANDAGE

17	DIAPER OF ANY TYPE
	EYELET COLLAR
18	SLINGS
20	BLOOD GROUPING AND CROSS MATCHING OF DONORS SAMPLES
21	SERVICE CHARGES WHERE NURSING CHARGE ALSO CHARGED
22	TELEVISION CHARGES
23	SURCHARGES
24	ATTENDANT CHARGES
25	EXTRA DIET OF PATIENT (OTHER THAN THAT WHICH FORMS PART OF BED CHARGE)
26	BIRTH CERTIFICATE
27	CERTIFICATE CHARGES
28	COURIER CHARGES
29	CONVEYANCE CHARGES
30	MEDICAL CERTIFICATE
31	MEDICAL RECORDS
32	PHOTOCOPIES CHARGES
33	MORTUARY CHARGES
34	WALKING AIDS CHARGES
35	OXYGEN CYLINDER (FOR USAGE OUTSIDE THE HOSPITAL)
36	SPACER
37	SPIROMETRE
38	NEBULIZER KIT
39	STEAM INHALER
40	ARMSLING
41	THERMOMETER
42	CERVICAL COLLAR
43	SPLINT
44	DIABETIC FOOT WEAR
45	KNEE BRACES (LONG/ SHORT/ HINGED)
46	KNEE IMMOBILIZER/SHOULDER IMMOBILIZER
47	LUMBO SACRAL BELT
48	NIMBUS BED OR WATER OR AIR BED CHARGES
49	AMBULANCE COLLAR
50	AMBULANCE EQUIPMENT
51	ABDOMINAL BINDER
52	PRIVATE NURSES CHARGES- SPECIAL NURSING CHARGES
53	SUGAR FREE TABLETS
54	CREAMS POWDERS LOTIONS (Toiletries are not payable, only prescribed medical pharmaceuticals payable)
55	ECG ELECTRODES
56	GLOVES
57	NEBULISATION KIT
58	ANY KIT WITH NO DETAILS MENTIONED [DELIVERY KIT, ORTHOKIT, RECOVERY KIT, ETC]
59	KIDNEY TRAY
60	MASK
61	OUNCE GLASS
62	OXYGEN MASK
63	PELVIC TRACTION BELT
64	PAN CAN TROUM COVER
65	TROLLY COVER
66	UROMETER, URINE JUG

67	AMBULANCE
68	VASOFIX SAFETY

List II - Items that are to be subsumed into Room Charges

Sr. No.	Item
1	BABY CHARGES (UNLESS SPECIFIED/INDICATED)
2	HAND WASH
3	SHOE COVER
4	CAPS
5	CRADLE CHARGES
6	COMB
7	EAU-DE-COLOGNE/ ROOM FRESHENERS
8	FOOT COVER
9	GOWN
10	SLIPPERS
11	TISSUE PAPER
12	TOOTH PASTE
13	TOOTH BRUSH
14	BED PAN
15	FACE MASK
16	FLEXI MASK
17	HAND HOLDER
18	SPUTUM CUP
19	DISINFECTANT LOTIONS
20	LUXURY TAX
21	HVAC
22	HOUSE KEEPING CHARGES
23	AIR CONDITIONER CHARGES
24	IM IV INJECTION CHARGES
25	CLEAN SHEET
26	BLANKET/WARMER BLANKET
27	ADMISSION KIT
28	DIABETIC CHART CHARGES
29	DOCUMENTATION CHARGES/ ADMINISTRATIVE EXPENSES
30	DISCHARGE PROCEDURE CHARGES
31	DAILY CHART CHARGES
32	ENTRANCE PASS/ VISITORS PASS CHARGES
33	EXPENSES RELATED TO PRESCRIPTION ON DISCHARGE
34	FILE OPENING CHARGES
35	INCIDENTAL EXPENSES/ MISC. CHARGES (NOT EXPLAINED)
36	PATIENT IDENTIFICATION BAND/ NAME TAG
37	PULSEOXYMETER CHARGES

List Ill - Items that are to be subsumed into Procedure Charges

Sr. No.	Item
1	HAIR REMOVAL CREAM
2	DISPOSABLES RAZORS CHARGES (for site preparations)
3	EYE PAD
4	EYE SHEILD
5	CAMERA COVER
6	DVD, CD CHARGES

7	GAUSE SOFT
8	GAUZE
9	WARD AND THEATRE BOOKING CHARGES
10	ARTHROSCOPY AND ENDOSCOPY INSTRUMENTS
11	MICROSCOPE COVER
12	SURGICAL BLADES, HARMONIC SCALPEL, SHAVER
13	SURGICAL DRILL
14	EYE KIT
15	EYE DRAPE
16	X-RAY FILM
17	BOYLES APPARATUS CHARGES
18	COTTON
19	COTTON BANDAGE
20	SURGICAL TAPE
21	APRON
22	TORNIQUET
23	ORTHOBUNDLE, GYNAEC BUNDLE

List IV - Items that are to be subsumed into costs of treatment

Sr. No.	Item
1	ADMISSION/REGISTRATION CHARGES
2	HOSPITALISATION FOR EVALUATION/ DIAGNOSTIC PURPOSE
3	URINE CONTAINER
4	BLOOD RESERVATION CHARGES AND ANTE NATAL BOOKING CHARGES
5	BIPAP MACHINE
6	CPAP/ CAPO EQUIPMENTS
7	INFUSION PUMP- COST
8	HYDROGEN PEROXIDE\SPIRIT\ DISINFECTANTS ETC
9	NUTRITION PLANNING CHARGES - DIETICIAN CHARGES - DIET CHARGES
10	HIV KIT
11	ANTISEPTIC MOUTHWASH
12	LOZENGES
13	MOUTH PAINT
14	VACCINATION CHARGES
15	ALCOHOL SWABS
16	SCRUB SOLUTION / STERILLIIUM
17	GLUCO METER & STRIPS
18	URINE BAG

Annexure II - List of Day Care Treatments

Sr No	Procedure Name	Sr No	Procedure Name
1	Coronary Angiography	40	Adenoidectomy
2	Insert Non - Tunnel Cv Cath	41	Labyrinthectomy For Severe Vertigo
3	Insert Picc Cath (Peripherally Inserted Central Catheter)	42	Stapedectomy Under Ga
4	Replace Picc Cath (Peripherally Inserted Central Catheter)	43	Stapedectomy Under La
5	Insertion Catheter, Intra Anterior	44	Tympanoplasty (Type IV)
6	Insertion Of Portacath	45	Endolymphatic Sac Surgery For Meniere's Disease
7	Suturing Lacerated Lip	46	Turbinectomy
8	Suturing Oral Mucosa	47	Endoscopic Stapedectomy
9	Oral Biopsy In Case Of Abnormal Tissue Presentation	48	Incision And Drainage Of Perichondritis
10	Myringotomy With Grommet Insertion	49	Septoplasty
11	Tymanoplasty (closure Of An Eardrum Perforation	50	Vestibular Nerve Section
	reconstruction Of The Auditory Ossicles)	51	Thyroplasty Type I
12	Removal Of A Tympanic Drain	52	Pseudocyst Of The Pinna - Excision
13	Keratosis Removal Under Ga	53	Incision And Drainage - Haematoma Auricle
14	Operations On The Turbinates (nasal Concha)	54	Tympanoplasty (Type II)
15	Removal Of Keratosis Obturans	55	Reduction Of Fracture Of Nasal Bone
16	Stapedotomy To Treat Various Lesions In Middle Ear	56	Thyroplasty (Type II)
17	Revision Of A Stapedectomy	57	Tracheostomy
18	Other Operations On The Auditory Ossicles	58	Excision Of Angioma Septum
19	Myringoplasty (post-aura/endaural Approach As Well As Simple	59	Turbinoplasty
	Type-I Tympanoplasty)	60	Incision & Drainage Of Retro Pharyngeal Abscess
20	Fenestration Of The Inner Ear	61	Uvulo Palato Pharyngo Plasty
21	Revision Of A Fenestration Of The Inner Ear	62	Adenoidectomy With Grommet Insertion
22	Palatoplasty	63	Adenoidectomy Without Grommet Insertion
23	Transoral Incision And Drainage Of A Pharyngeal Abscess	64	Vocal Cord Lateralisation Procedure
24	Tonsillectomy Without Adenoidectomy	65	Incision & Drainage Of Para Pharyngeal Abscess
25	Tonsillectomy With Adenoidectomy	66	Tracheoplasty
26	Excision And Destruction Of A Lingual Tonsil	67	Cholecystectomy
27	Revision Of A Tympanoplasty	68	Choledocho-jejunostomy
28	Other Microsurgical Operations On The Middle Ear	69	Duodenostomy
29	Incision Of The Mastoid Process And Middle Ear	70	Gastrostomy
30	Mastoidectomy	71	Exploration Common Bile Duct
31	Reconstruction Of The Middle Ear	72	Esophagoscopy.
32	Other Excisions Of The Middle And Inner Ear	73	Gastroscopy
33	Incision (opening) And Destruction (elimination) Of The Inner	74	Duodenoscopy with Polypectomy
	Ear	75	Removal of Foreign Body
34	Other Operations On The Middle And Inner Ear	76	Diathery Of Bleeding Lesions
35	Excision And Destruction Of Diseased Tissue Of The Nose	77	Pancreatic Pseudocyst Eus & Drainage
36	Other Operations On The Nose	78	Rf Ablation For Barrett's Oesophagus
37	Nasal Sinus Aspiration	79	Ercp And Papillotomy
38	Foreign Body Removal From Nose	80	Esophagoscope And Sclerosant Injection
39	Other Operations On The Tonsils And Adenoids	81	Eus + Submucosal Resection

82	Construction Of Gastrostomy Tube	130	Infected Lipoma Excision
83	Eus + Aspiration Pancreatic Cyst	131	Maximal Anal Dilatation
84	Small Bowel Endoscopy (therapeutic)	132	Piles
85	Colonoscopy ,lesion Removal	133	A) Injection Sclerotherapy
86	ERCP	134	B) Piles Banding
87	Colonscopy Stenting Of Stricture	135	Liver Abscess- Catheter Drainage
88	Percutaneous Endoscopic Gastrostomy	136	Fissure In Ano- Fissurectomy
89	Eus And Pancreatic Pseudo Cyst Drainage	137	Fibroadenoma Breast Excision
90	ERCP And Choledochoscopy	138	Oesophageal Varices Sclerotherapy
91	Proctosigmoidoscopy Volvulus Detorsion	139	ERCP - Pancreatic Duct Stone Removal
92	ERCP And Sphincterotomy	140	Perianal Abscess I&d
93	Esophageal Stent Placement	141	Perianal Hematoma Evacuation
94	ERCP + Placement Of Biliary Stents	142	Ugi Scopy And Polypectomy Oesophagus
95	Sigmoidoscopy W / Stent	143	Breast Abscess I& D
96	Eus + Coeliac Node Biopsy	144	Feeding Gastrostomy
97	Ugi Scopy And Injection Of Adrenaline, Sclerosants Bleeding	145	Oesophagoscopy And Biopsy Of Growth Oesophagus
	Ulcers	146	ERCP - Bile Duct Stone Removal
98	Incision Of A Pilonidal Sinus / Abscess	147	Ileostomy Closure
99	Fissure In Ano Sphincterotomy	148	Colonoscopy
100	Surgical Treatment Of A Varicocele And A Hydrocele Of the	149	Polypectomy Colon
	Spermatic Cord	150	Splenic Abscesses Laparoscopic Drainage
101	Orchidopexy	151	Ugi Scopy And Polypectomy Stomach
102	Abdominal Exploration In Cryptorchidism	152	Rigid Oesophagoscopy For Fb Removal
103	Surgical Treatment Of Anal Fistulas	153	Feeding Jejunostomy
104	Division Of The Anal Sphincter (sphincterotomy)	154	Colostomy
105	Epididymectomy	155	lleostomy
106	Incision Of The Breast Abscess	156	Colostomy Closure
107	Operations On The Nipple	157	Submandibular Salivary Duct Stone Removal
108	Excision Of Single Breast Lump	158	Pneumatic Reduction Of Intussusception
109	Incision And Excision Of Tissue In The Perianal Region	159	Varicose Veins Legs - Injection Sclerotherapy
110	Surgical Treatment Of Hemorrhoids	160	Rigid Oesophagoscopy For Plummer Vinson Syndrome
111	Other Operations On The Anus	161	Pancreatic Pseudocysts Endoscopic Drainage
112	Ultrasound Guided Aspirations	162	Zadek's Nail Bed Excision
113	Sclerotherapy, Etc	163	Subcutaneous Mastectomy
114	Laparotomy For Grading Lymphoma With Splenectomy.	164	Excision Of Ranula Under Ga
115	Laparotomy For Grading Lymphoma with Liver Biopsy	165	Rigid Oesophagoscopy For Dilation Of Benign Strictures
116	Laparotomy For Grading Lymphoma with Lymph Node Biopsy	166	Eversion Of Sac
117	Therapeutic Laparoscopy With Laser	167	Unilateral
118	Appendicectomy With Drainage	168	Bilateral
119	Appendicectomy without Drainage	169	Lord's Plication
120	Infected Keloid Excision	170	Jaboulay's Procedure
121	Axillary Lymphadenectomy	171	Scrotoplasty
122	Wound Debridement And Cover	172	Circumcision For Trauma
123	Abscess-decompression	173	Meatoplasty
124	Cervical Lymphadenectomy	174	Intersphincteric Abscess Incision And Drainage
125	Infected Sebaceous Cyst	175	Psoas Abscess Incision And Drainage
126	Inguinal Lymphadenectomy	176	Thyroid Abscess Incision And Drainage
127	Incision And Drainage Of Abscess	177	Tips Procedure For Portal Hypertension
128	Suturing Of Lacerations	178	Esophageal Growth Stent
129	Scalp Suturing	179	Pair Procedure Of Hydatid Cyst Liver

180	Tru Cut Liver Biopsy	228	Laparoscopic Paraovarian Cyst Excision
181	Photodynamic Therapy Or Esophageal Tumour And Lung	229	Uterine Artery Embolization
	Tumour	230	Laparoscopic Cystectomy
182	Excision Of Cervical Rib	231	Hymenectomy(Imperforate Hymen)
183	Laparoscopic Reduction Of Intussusception	232	Endometrial Ablation
184	Microdochectomy Breast	233	Vaginal Wall Cyst Excision
185	Surgery For Fracture Penis	234	Vulval Cyst Excision
186	Sentinel Node Biopsy	235	Laparoscopic Paratubal Cyst Excision
187	Parastomal Hernia	236	Repair Of Vagina (Vaginal Atresia)
188	Revision Colostomy	237	Hysteroscopy, Removal Of Myoma
189	Prolapsed Colostomy- Correction	238	Turbt
190	Testicular Biopsy	239	Ureterocoele Repair - Congenital Internal
191	Laparoscopic Cardiomyotomy(Hellers)	240	Vaginal Mesh For Pop
192	Sentinel Node Biopsy Malignant Melanoma	241	Laparoscopic Myomectomy
193	Laparoscopic Pyloromyotomy(Ramstedt)	242	Surgery For Sui
194	Operations On Bartholin's Glands (cyst)	243	Repair Recto- Vagina Fistula
195	Incision Of The Ovary	244	Pelvic Floor Repair(Excluding Fistula Repair)
196	Insufflations Of The Fallopian Tubes	245	URS + LL
197	Other Operations On The Fallopian Tube	246	Laparoscopic Oophorectomy
198	Dilatation Of The Cervical Canal	247	Normal Vaginal Delivery And Variants
199	Conisation Of The Uterine Cervix	248	Facial Nerve Glycerol Rhizotomy
200	Therapeutic Curettage With Colposcopy.	249	Spinal Cord Stimulation
201	Therapeutic Curettage With Biopsy	250	Motor Cortex Stimulation
202	Therapeutic Curettage With Diathermy	251	Stereotactic Radiosurgery
203	Therapeutic Curettage With Cryosurgery	252	Percutaneous Cordotomy
204	Laser Therapy Of Cervix For Various Lesions Of Uterus	253	Intrathecal Baclofen Therapy
205	Other Operations On The Uterine Cervix	254	Entrapment Neuropathy Release
206	Incision Of The Uterus (hysterectomy)	255	Diagnostic Cerebral Angiography
207	Local Excision And Destruction Of Diseased Tissue Of The	256	Vp Shunt
	Vagina And The Pouch Of Douglas	257	Ventriculoatrial Shunt
208	Incision Of Vagina	258	Radiotherapy For Cancer
209	Incision Of Vulva	259	Cancer Chemotherapy
210	Culdotomy	260	IV Push Chemotherapy
211	Salpingo-oophorectomy Via Laparotomy	261	HBI - Hemibody Radiotherapy
212	Endoscopic Polypectomy	262	Infusional Targeted Therapy
213	Hysteroscopic Removal Of Myoma	263	SRT - Stereotactic Arc Therapy
214	D&C	264	Sc Administration Of Growth Factors
215	Hysteroscopic Resection Of Septum	265	Continuous Infusional Chemotherapy
216	Thermal Cauterisation Of Cervix	266	Infusional Chemotherapy
217	Mirena Insertion	267	CCRT - Concurrent Chemo + Rt
218	Hysteroscopic Adhesiolysis	268	2D Radiotherapy
219	Leep	269	3D Conformal Radiotherapy
220	Cryocauterisation Of Cervix	270	IGRT - Image Guided Radiotherapy
221	Polypectomy Endometrium	271	IMRT - Step & Shoot
222	Hysteroscopic Resection Of Fibroid	272	Infusional Bisphosphonates
223	Lletz	273	IMRT - DMLC
224	Conization	274	Rotational Arc Therapy
225	Polypectomy Cervix	275	Tele Gamma Therapy
226	Hysteroscopic Resection Of Endometrial Polyp	276	FSRT - Fractionated Srt
227	Vulval Wart Excision	277	VMAT - Volumetric Modulated Arc Therapy

270	CDDT Ctorestatic Dady Dadiatherens	704	Cinale Destaration Of Curfoes Continuity Of The Clin And
278 279	SBRT - Stereotactic Body Radiotherapy Helical Tomotherapy	324	Simple Restoration Of Surface Continuity Of The Skin And Subcutaneous Tissues
280	SRS - Stereotactic Radiosurgery	325	Free Skin Transplantation, Donor Site
281	X - Knife Srs	326	Free Skin Transplantation, Recipient Site
282	Gammaknife Srs	327	Revision Of Skin Plasty
283	TBI - Total Body Radiotherapy	328	Other Restoration And Reconstruction Of The Skin And
284	Intraluminal Brachytherapy		Subcutaneous Tissues
285	TSET - Total Electron Skin Therapy	329	Chemosurgery To The Skin
286	Extracorporeal Irradiation Of Blood Products	330	Destruction Of Diseased Tissue In The Skin And Subcutaneous
287	Telecobalt Therapy	000	Tissues
288	Telecesium Therapy	331	Reconstruction Of Deformity/defect In Nail Bed
289	External Mould Brachytherapy	332	Excision Of Bursirtis
290	Interstitial Brachytherapy	333	Tennis Elbow Release
291	Intracavity Brachytherapy	334	Incision, Excision And Destruction Of Diseased Tissue Of The
292	3D Brachytherapy	554	Tongue
293	Implant Brachytherapy	335	Partial Glossectomy
294	Intravesical Brachytherapy	336	Glossectomy
295	Adjuvant Radiotherapy	337	Reconstruction Of The Tongue
296	Afterloading Catheter Brachytherapy	338	Other Operations On The Tongue
297	Conditioning Radiothearpy For Bmt	339	Surgery For Cataract
298	Nerve Biopsy	340	Incision Of Tear Glands
299	Muscle Biopsy	341	Other Operations On The Tear Ducts
300		342	·
	Epidural Steroid Injection		Incision Of Diseased Eyelids
301	Extracorporeal Irradiation To The Homologous Bone Grafts	343	Excision And Destruction Of Diseased Tissue Of The Eyelid
302	Radical Chemotherapy	344	Operations On The Canthus And Epicanthus
303	Neoadjuvant Radiotherapy	345	Corrective Surgery For Entropion And Ectropion
304	LDR Brachytherapy	346	Corrective Surgery For Blepharoptosis
305	Palliative Radiotherapy	347	Removal Of A Foreign Body From The Conjunctiva
306	Radical Radiotherapy	348	Removal Of A Foreign Body From The Cornea
307	Palliative Chemotherapy	349	Incision Of The Cornea
308	Template Brachytherapy	350	Operations For Pterygium
309	Neoadjuvant Chemotherapy	351	Other Operations On The Cornea
310	Adjuvant Chemotherapy	352	Removal Of A Foreign Body From The Lens Of The Eye
311	Induction Chemotherapy	353	Removal Of A Foreign Body From The Posterior Chamber Of
312	Consolidation Chemotherapy		The Eye
313	Maintenance Chemotherapy	354	Removal Of A Foreign Body From The Orbit And Eyeball
314	HDR Brachytherapy	355	Correction Of Eyelid Ptosis By Levator Palpebrae Superioris
315	Incision And Lancing Of A Salivary Gland And A Salivary Duct		Resection (bilateral)
316	Excision Of Diseased Tissue Of A Salivary Gland And A Salivary	356	Correction Of Eyelid Ptosis By Fascia Lata Graft (bilateral)
	Duct	357	Diathermy/cryotherapy To Treat Retinal Tear
317	Resection Of A Salivary Gland	358	Anterior Chamber Paracentesis.
318	Reconstruction Of A Salivary Gland And A Salivary Duct	359	Anterior Chamber Cyclodiathermy
319	Other Operations On The Salivary Glands And Salivary Ducts	360	Anterior Chamber Cyclocyrotherapy
320	Other Incisions Of The Skin And Subcutaneous Tissues	361	Anterior Chamber Goniotomy
321	Surgical Wound Toilet (wound Debridement) And Removal Of	362	Anterior Chamber Trabeculotomy
	Diseased Tissue Of The Skin And Subcutaneous Tissues	363	Anterior Chamber Filtering
322	Local Excision Of Diseased Tissue Of The Skin And	364	Allied Operations to Treat Glaucoma
	Subcutaneous Tissues	365	Enucleation Of Eye Without Implant
323	Other Excisions Of The Skin And Subcutaneous Tissues	366	Dacryocystorhinostomy For Various Lesions Of Lacrimal Gland

367	Laser Photocoagulation To Treat Retinal Tear	416	Remove/graft Leg Bone Lesion
368	Biopsy Of Tear Gland	417	Repair/graft Achilles Tendon
369	Treatment Of Retinal Lesion	418	Remove Of Tissue Expander
370	Surgery For Meniscus Tear	419	Biopsy Elbow Joint Lining
371	Incision On Bone, Septic And Aseptic	420	Removal Of Wrist Prosthesis
372	Closed Reduction On Fracture, Luxation Or Epiphyseolysis With	421	Biopsy Finger Joint Lining
372	Osteosynthesis	422	Tendon Lengthening
373	Suture And Other Operations On Tendons And Tendon Sheath	423	Treatment Of Shoulder Dislocation
374	Reduction Of Dislocation Under Ga	424	
375	Arthroscopic Knee Aspiration	424	Lengthening Of Hand Tendon Removal Of Elbow Bursa
376	Surgery For Ligament Tear	426	Fixation Of Knee Joint
377		427	Treatment Of Foot Dislocation
378	Surgery For Hemoarthrosis/pyoarthrosis Removal Of Fracture Pins/nails	428	
379	Removal Of Metal Wire	429	Surgery Of Bunion Tendon Transfer Procedure
380	Closed Reduction On Fracture, Luxation	430	Removal Of Knee Cap Bursa Treatment Of Fracture Of Ulna
381	Reduction Of Dislocation Under Ga	431	
382	Epiphyseolysis With Osteosynthesis	432	Treatment Of Scapula Fracture Removal Of Tumor Of Arm Under GA
383	Excision Of Various Lesions In Coccyx	433	Removal of Tumor of Arm under RA
384	Arthroscopic Repair Of Acl Tear Knee Closed Reduction Of Minor Fractures		Removal of Tumor Of Elbow Under GA
385		435	Removal of Tumor Of Elbow Under RA
386	Arthroscopic Repair Of Pcl Tear Knee	436	
387	Tendon Shortening	437	Repair Of Ruptured Tendon
388	Arthroscopic Meniscectomy - Knee	438	Decompress Forearm Space
389	Treatment Of Clavicle Dislocation	439	Revision Of Neck Muscle (torticollis Release)
390	Haemarthrosis Knee- Lavage	440	Lengthening Of Thigh Tendons
391	Abscess Knee Joint Drainage	441	Treatment Fracture Of Radius & Ulna
392	Carpal Tunnel Release	442	Repair Of Knee Joint
393	Closed Reduction Of Minor Dislocation	443	External Incision And Drainage In The Region Of The Mouth.
394	Repair Of Knee Cap Tendon Orif With K Wire Fixation - Small Bones	444	External Incision And Drainage in the Region Of the Jaw.
395		445	External Incision And Drainage in the Region Of the Face.
396	Release Of Midfoot Joint	446	Incision Of The Hard And Soft Palate
397	Orif With Plating- Small Long Bones	447	Excision And Destruction Of Diseased Hard Palate
398	Implant Removal Minor	448	Excision And Destruction of Diseased Soft Palate
399	K Wire Removal	449	Incision, Excision And Destruction In The Mouth
400	Closed Reduction And External Fixation	450	Other Operations In The Mouth
401	Arthrotomy Hip Joint	451	Excision Of Fistula-in-ano
402	Syme's Amputation	452	Excision Juvenile Polyps Rectum
403	Arthroplasty	453	Vaginoplasty
404	Partial Removal Of Rib	454	Dilatation Of Accidental Caustic Stricture Oesophageal
405	Treatment Of Sesamoid Bone Fracture	455	Presacral Teratomas Excision
406	Shoulder Arthroscopy / Surgery	456	Removal Of Vesical Stone
407	Elbow Arthroscopy	457	Excision Sigmoid Polyp
408	Amputation Of Metacarpal Bone	458	Sternomastoid Tenotomy
409	Release Of Thumb Contracture	459	Infantile Hypertrophic Pyloric Stenosis Pyloromyotomy
410	Incision Of Foot Fascia	460	Excision Of Soft Tissue Rhabdomyosarcoma
411	Partial Removal Of Metatarsal	461	Mediastinal Lymph Node Biopsy
412	Repair / Graft Of Foot Tendon	462	High Orchidectomy For Testis Tumours
413	Revision/removal Of Knee Cap	463	Excision Of Cervical Teratoma
414	Amputation Follow-up Surgery	464	Rectal-myomectomy
415	Exploration Of Ankle Joint	465	Rectal Prolapse (delorme's Procedure)

466	Detorsion Of Torsion Testis	516	Operations On The Foreskin
467	Eua + Biopsy Multiple Fistula In Ano	517	Local Excision And Destruction Of Diseased Tissue Of The
468	Construction Skin Pedicle Flap		Penis
469	Gluteal Pressure Ulcer-excision	518	Amputation Of The Penis
470	Muscle-skin Graft, Leg	519	Other Operations On The Penis
471	Removal Of Bone For Graft	520	Cystoscopical Removal Of Stones
472	Muscle-skin Graft Duct Fistula	521	Lithotripsy
473	Removal Cartilage Graft	522	Biopsy Oftemporal Artery For Various Lesions
474	Myocutaneous Flap	523	External Arterio-venous Shunt
475	Fibro Myocutaneous Flap	524	Av Fistula - Wrist
476	Breast Reconstruction Surgery After Mastectomy	525	Ursl With Stenting
477	Sling Operation For Facial Palsy	526	Ursl With Lithotripsy
478	Split Skin Grafting Under Ra	527	Cystoscopic Litholapaxy
479	Wolfe Skin Graft	528	Eswl
480	Plastic Surgery To The Floor Of The Mouth Under Ga	529	Bladder Neck Incision
481	Thoracoscopy And Lung Biopsy	530	Cystoscopy & Biopsy
482	Excision Of Cervical Sympathetic Chain Thoracoscopic	531	Cystoscopy And Removal Of Polyp
483	Laser Ablation Of Barrett's Oesophagus	532	Suprapubic Cystostomy
484	Pleurodesis	533	Percutaneous Nephrostomy
485	Thoracoscopy And Pleural Biopsy	534	Cystoscopy And "sling" Procedure
486	Ebus + Biopsy	535	Tuna- Prostate
487	Thoracoscopy Ligation Thoracic Duct	536	Excision Of Urethral Diverticulum
488	Thoracoscopy Assisted Empyaema Drainage	537	Removal Of Urethral Stone
489	Haemodialysis	538	Excision Of Urethral Prolapse
490	Lithotripsy/nephrolithotomy For Renal Calculus	539	Mega-ureter Reconstruction
491	Excision Of Renal Cyst	540	Kidney Renoscopy And Biopsy
492	Drainage Of Pyonephrosis Abscess	541	Ureter Endoscopy And Treatment
493	Drainage Of Perinephric Abscess	542	Vesico Ureteric Reflux Correction
494	Incision Of The Prostate	543	Surgery For Pelvi Ureteric Junction Obstruction
495	Transurethral Excision And Destruction Of Prostate Tissue	544	Anderson Hynes Operation
496	Transurethral And Percutaneous Destruction Of Prostate Tissue	545	Kidney Endoscopy And Biopsy
497	Open Surgical Excision And Destruction Of Prostate Tissue	546	Paraphimosis Surgery
498	Radical Prostatovesiculectomy	547	Injury Prepuce- Circumcision
499	Other Excision And Destruction Of Prostate Tissue	548	Frenular Tear Repair
500	Operations On The Seminal Vesicles	549	Meatotomy For Meatal Stenosis
501	Incision And Excision Of Periprostatic Tissue	550	Surgery For Fournier's Gangrene Scrotum
502	Other Operations On The Prostate	551	Surgery Filarial Scrotum
503	Incision Of The Scrotum And Tunica Vaginalis Testis	552	Surgery For Watering Can Perineum
504	Operation On A Testicular Hydrocele	553	Repair Of Penile Torsion
505	Excision And Destruction Of Diseased Scrotal Tissue	554	Drainage Of Prostate Abscess
506	Other Operations On The Scrotum And Tunica Vaginalis Testis	555	Orchiectomy
507	Incision Of The Testes	556	Cystoscopy And Removal Of Fb
508	Excision And Destruction Of Diseased Tissue Of The Testes	557	RF Ablation Heart
509	Unilateral Orchidectomy	558	RF Ablation Uterus
510	Bilateral Orchidectomy	559	RF Ablation Varicose Veins
511	Surgical Repositioning Of An Abdominal Testis	560	Renal Angiography
512	Reconstruction Of The Testis	561	Peripheral Angiography
513	Implantation, Exchange And Removal Of A Testicular Prosthesis	562	Percutaneous nephrolithotomy (PCNL)
514	Other Operations On The Testis	563	Laryngoscopy Direct Operative with Biopsy
515	Excision In The Area Of The Epididymis	564	Treatment of Fracture of Long Bones

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565	Treatment of Fracture of Short Bones	576	Amputation at Shoulder and Upper Arm Level
566	Treatment of Fracture of Foot	577	Amputation at Elbow Joint
567	Treatment of Fracture of Hand	578	Amputation at forearm Level
568	Treatment of Fracture of Wrist	579	Amputation at Wrist Level
569	Treatment of Fracture of Ankle	580	Amputation at Hip Joint Level
570	Treatment of Fracture of Clavicle	581	Amputation at Hip & Thigh Level
571	Amputation of Ear	582	Amputation at Knee Joint
572	Amputation of Nose	583	Amputation at Toe
573	Amputation of Breast	584	Amputation at Midfoot Level
574	Amputation of Genital Organs	585	Chalazion Surgery
575	Amputation at Shoulder Joint	586	Circumcision Surgery

Note: This list is only indicative and may change at a later stage. Please check our website for the most updated list of Day Care Procedures

CONTACT DETAILS	Jurisdiction of Office (Union Territory, District)
AHMEDABAD Office of the Insurance Ombudsman, Jeevan Prakash Building, 6th floor, Tilak Marg, Relief Road, Ahmedabad – 380 001. Tel.: 079 – 25501201/02/05/06 Email: bimalokpal.ahmedabad@ecoi.co.in	Gujarat, Dadra & Nagar Haveli, Daman and Diu.
BENGALURU Office of the Insurance Ombudsman, Jeevan Soudha Building, PID No. 57-27-N-19, Ground Floor, 19/19, 24th Main Road, JP Nagar, 1st Phase, Bengaluru – 560 078. Tel.: 080 - 26652048 / 26652049 Email: bimalokpal.bengaluru@ecoi.co.in	Karnataka.
BHOPAL Office of the Insurance Ombudsman, Janak Vihar Complex, 2nd Floor, 6, Malviya Nagar, Opp. Airtel Office, Near New Market, Bhopal – 462 003. Tel.: 0755 - 2769201 / 2769202 Fax: 0755 - 2769203 Email: bimalokpal.bhopal@ecoi.co.in	Madhya Pradesh, Chhattisgarh.
BHUBANESHWAR Office of the Insurance Ombudsman, 62, Forest park, Bhubaneshwar – 751 009. Tel.: 0674 - 2596461 /2596455 Fax: 0674 - 2596429 Email: bimalokpal.bhubaneswar@ecoi.co.in	Orissa.
CHANDIGARH Office of the Insurance Ombudsman, S.C.O. No. 101, 102 & 103, 2nd Floor, Batra Building, Sector 17 – D, Chandigarh – 160 017. Tel.: 0172 - 2706196 / 2706468 Fax: 0172 - 2708274 Email: bimalokpal.chandigarh@ecoi.co.in	Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir, Chandigarh.
CHENNAI Office of the Insurance Ombudsman, Fatima Akhtar Court, 4th Floor, 453, Anna Salai, Teynampet, Chennai – 600 018. Tel.: 044 - 24333668 / 24335284 Fax: 044 - 24333664 Email: bimalokpal.chennai@ecoi.co.in	Tamil Nadu, Pondicherry Town and Karaikal (which are part of Pondicherry).
DELHI Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Building, Asaf Ali Road, New Delhi – 110 002. Tel.: 011 - 23232481/23213504. Email: bimalokpal.delhi@ecoi.co.in	Delhi.
GUWAHATI Office of the Insurance Ombudsman, Jeevan Nivesh, 5th Floor, Nr. Panbazar over bridge, S.S. Road, Guwahati – 781001 (ASSAM). Tel.: 0361 - 2632204/2602205. Email: bimalokpal.guwahati@ecoi.co.in	Assam, Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura.
HYDERABAD Office of the Insurance Ombudsman, 6-2-46, 1st floor, "Moin Court", Lane Opp. Saleem Function Palace, A. C. Guards, Lakdi-Ka-Pool, Hyderabad - 500 004. Tel.: 040 - 67504123 / 23312122 Fax: 040 - 23376599 Email: bimalokpal.hyderabad@ecoi.co.in	Andhra Pradesh, Telangana, Yanam and part of Territory of Pondicherry

JAIPUR Office of the Insurance Ombudsman, Jeevan Nidhi – II Bldg., Gr. Floor, Bhawani Singh Marg, Jaipur - 302 005. Tel.: 0141 - 2740363 Email: bimalokpal.jaipur@ecoi.co.in	Rajasthan
ERNAKULAM Office of the Insurance Ombudsman, 2nd Floor, Pulinat Bldg., Opp. Cochin Shipyard, M. G. Road, Ernakulam - 682 015. Tel.: 0484 - 2358759 / 2359338 Fax: 0484 - 2359336 Email: bimalokpal.ernakulam@ecoi.co.in	Kerala, Lakshadweep, Mahe-a part of Pondicherry.
KOLKATA Office of the Insurance Ombudsman, Hindustan Bldg. Annexe, 4th Floor, 4, C.R. Avenue, Kolkata - 700 072. Tel.: 033 - 22124339 / 22124340 Fax: 033 - 22124341 Email: bimalokpal.kolkata@ecoi.co.in	West Bengal, Sikkim, Andaman & Nicobar Islands.
LUCKNOW Office of the Insurance Ombudsman, 6th Floor, Jeevan Bhawan, Phase-II, Nawal Kishore Road, Hazratganj, Lucknow - 226 001. Tel.: 0522 - 2231330 / 2231331 Fax: 0522 - 2231310 Email: bimalokpal.lucknow@ecoi.co.in	Districts of Uttar Pradesh: Laitpur, Jhansi, Mahoba, Hamirpur, Banda, Chitrakoot, Allahabad, Mirzapur, Sonbhabdra, Fatehpur, Pratapgarh, Jaunpur, Varanasi, Gazipur, Jalaun, Kanpur, Lucknow, Unnao, Sitapur, Lakhimpur, Bahraich, Barabanki, Raebareli, Sravasti, Gonda, Faizabad, Amethi, Kaushambi, Balrampur, Basti, Ambedkarnagar, Sultanpur, Maharajgang, Santkabirnagar, Azamgarh, Kushinagar, Gorkhpur, Deoria, Mau, Ghazipur, Chandauli, Ballia, Sidharathnagar.
MUMBAI Office of the Insurance Ombudsman, 3rd Floor, Jeevan Seva Annexe, S. V. Road, Santacruz (W), Mumbai - 400 054. Tel.: 022 - 26106552 / 26106960 Fax: 022 - 26106052 Email: bimalokpal.mumbai@ecoi.co.in	Goa, Mumbai Metropolitan Region excluding Navi Mumbai & Thane.
NOIDA Office of the Insurance Ombudsman, Bhagwan Sahai Palace, 4th Floor, Main Road, Naya Bans, Sector 15, Dist: Gautam Budh Nagar, U.P-201301. Tel.: 0120-2514250 / 2514252 / 2514253 Email: bimalokpal.noida@ecoi.co.in	State of Uttaranchal and the following Districts of Uttar Pradesh: Agra, Aligarh, Bagpat, Bareilly, Bijnor, Budaun, Bulandshehar, Etah, Kanooj, Mainpuri, Mathura, Meerut, Moradabad, Muzaffarnagar, Oraiyya, Pilibhit, Etawah, Farrukhabad, Firozbad, Gautambodhanagar, Ghaziabad, Hardoi, Shahjahanpur, Hapur, Shamli, Rampur, Kashganj, Sambhal, Amroha, Hathras, Kanshiramnagar, Saharanpur.
PATNA Office of the Insurance Ombudsman, 1st Floor, Kalpana Arcade Building, Bazar Samiti Road, Bahadurpur, Patna - 800 006. Tel.: 0612-2680952 Email: bimalokpal.patna@ecoi.co.in	Bihar, Jharkhand. Maharashtra, Area of Navi Mumbai and Thane excluding Mumbai Metropolitan Region.
PUNE Office of the Insurance Ombudsman, Jeevan Darshan Bldg., 3rd Floor, C.T.S. Nos. 195 to 198, N.C. Kelkar Road, Narayan Peth, Pune – 411 030. Tel.: 020 - 41312555 Email: bimalokpal.pune@ecoi.co.in	Maharashtra, Area of Navi Mumbai and Thane excluding Mumbai Metropolitan Region.

The updated details of Insurance Ombudsman offices are available on the IRDAI website: www.irdai.gov.in, on the website of Executive Council of Insurers www.ecoi.co.in, Our website at: www.adityabirlahealth.com or can be obtained from any of Our offices.

Annexure IV - Non-Preferred Providers

Hospital Name	Hospital Address	City	State	Pin Code
Aala Hazrat Hospital	Ashiana Colony Road, Pilibhit Bypass Road, Bareilly, Uttar Pradesh	Bareilly	Uttar Pradesh	243001
Aaradhya Multispeciality Hospital	C-89, Panchseel Enclave, Opposite Koyal Enclave, Bhopura (Loni Road), Ghaziabad, Uttar Pradesh	Ghaziabad	Uttar Pradesh	201309
Aashirvad Multispeciality Hospital	151-152, Gopinath Society, Lajamani Chowk, Satellite Road, Mota Varaccha, Surat, Gujarat	Surat	Gujarat	394101
Ahuja Hospital	488, Vivek Khand, Gomtinagar Near Patar Kar Chauraha, Lucknow, Uttar Pradesh	Lucknow	Uttar Pradesh	226010
Anand Hospital	5, Shubham Complex, Talegaon, Chakan Road, Tal. Maval, Pune, Maharashtra	Pune	Maharashtra	410507
Ardent Hospital	RZ-1/3, Main Road Palam Colony, Opp. Flyover Pillar No. 40, New Delhi	New Delhi	Delhi	110060
Arogaya Hospital	Milak Lachi Main Road, Sector-G3, Greater Noida West, G.B. Nagar, Uttar Pradesh	Noida	Uttar Pradesh	201308
Ayush General and Children Hospital	211/212, Jai Jawan Jai Kisan Nagar, Bambrawali Road, Pandeysaware, Surat	Surat	Gujrat	394221
Ayush Hospital and Research Centre	Plot No. 11, Old Ashoka Garden, Behind Prabhat Petrol Pump, Raisen Road, Bhopal, Madhya Pradesh	Bhopal	Madhya Pradesh	462023
Balaji Hospital (Hisar)	Taj Colony, Hansi Road, Barwala, Hissar, Haryana	Hissar	Haryana	125121
Care & Cure Divine Services Private Limited	Building No. 198, Old Barahi Road, Opp. PWD Rest House, Bahadurgarh, Jhajjar, Haryana	Jhajjar	Haryana	124507
Chitrakoot Charitable Hospital and Research Centre	Near Fire Bridge Office Bus Stand, Satna, Madhya Pradesh	Satna	Madhya Pradesh	485001
Dolphin Multispeciality Hospital	1 st Floor, Laxmi Niwas, Ajit Weight Bridge, Opp. Zenith Rubber Factory, Near Bharat Petrol Pump, MIDC, Golavli, Dombivli, Thane, Maharashtra	Thane	Maharashtra	421203
Dr. K.M. Hospital and Trauma Centre	NH 24, Near Shiv Mandir, Kuchesar Road Chaupla, Hapur, Ghaziabad, Uttar Pradesh	Ghaziabad	Uttar Pradesh	245101
Dr. Pandit Eye & General Hosptial	F-3/B-22, Sector 10 above Vijaya Bank, Vashi, Navi Mumbai	Navi Mumbai	Maharashtra	400703
Dr. Shyam Choudhari Childrens Hospital	Near Matale Mangal Karyalaya, Kamatwade Road, Trimurti Chowk, Nashik, Maharashtra	Nashik	Maharashtra	422002
Durga Nursing Home	Jata Shankar Choraha, Hotel Babina Road, Gorakhpur, Uttar Pradesh	Gorakhpur	Uttar Pradesh	273001

Activ Assure, Product UIN: ADIHLIP21250V032021.

C. Memorial Nursing Home (P) LTD	115-C, New Azad Nagar, Kalyanpur, Kanpur, Uttar Pradesh	Kanpur	Uttar Pradesh	208017
Sadhbhawna Hospital	28, Randhir Colony, Karnal, Haryana	Karnal	Haryana	132001
Sai Aashirwad Hospital ICCU & Polyclinic	101,104,105 A Wing, Ratnadeep Bldg, Navghar Road, Bhayander (E), Thane, Maharashtra	Thane	Maharashtra	401105
Sai Sanjeevani Hospital	243, Shakti Khand III, Indirapuram	Ghaziabad	Uttar Pradesh	201014
Sai Sree Hospital	21/632-3, Opp. Old Municipal Office, Kadapa, Andhra Pradesh	Kadapa	Andhra Pradesh	516001
Sanap Hospital & Maternity Home	CTS NO.3104A, Tanaji Chowk, Sinnar	Sinnar	Maharashtra	422103
Sanjivani Multispeciality Hospital	Rushi Park, Ambad Chaufuly, Jalna, Maharashtra	Jalna	Maharashtra	431203
Sanjivwani Super Speciality Hospital	Behind Fire Brigade Office, Bus Stand, Satna	Satna	Madhya Pradesh	485001
Sethi Nursing Home	A-12, Gujranwala Town, Part-01, G.T. Road, Delhi	Delhi	Delhi	110033
Shine Hospital and Trauma Centre	Abu Market, Bulakiadda, Talkatora Road	Lucknow	Uttar Pradesh	226006
Shivalik Hospital	Plot No. 1, Huda Market, Sec-37, Faridabad	Faridabad	Haryana	121003
Shree Tisai Hospital / Dhanvantari Multispeciality Hospital	Old Shree Tisai Hospital, 1st Floor,Govind Complex, Ganga Tirth Buiding, Near Jari Mai Gate, Pune Link Road, Tisgaon Naka, Kalyan, Maharashtra	Kalyan	Maharashtra	421306
Shri Bhagwati Hospital And Trauma Centre	Syd, abbaspur, Near Fire Police Training Centre, Unnao, Uttar Pradesh	Unnao	Uttar Pradesh	273001
Spandan Hospital And Critical Care Centre	Satana Naka, Near Punjab National Bank, Nasik	Nasik	Maharashtra	422007
Sri Krishna Children Hospital	Above Vijaya Bank, Hamirpur Road	Una	Himachal Pradesh	174303
Sri Srinivasa Nursing Home	Behind RTC Bus Stand, Bhadrachalam, Telangana	Bhadrachalam	Telangana	507111
Srushti Nursing Home	Block C-1, Opp. Roshan Apt, Netaji Venus Road, Ulhasnagar, Maharashtra	Ulhasnagar	Maharashtra	421004
Sun Shine Hospital	Sector-64, Sahupura Road, Uncha Gaon, Ballabgarh, Faridabad, Uttar Pradesh	Faridabad	Uttar Pradesh	121004
Suris Jeevan Jyoti Hospital	Adjoining Indian Oil Pump, Ramgarh Road, Mubarikpur (Dera Bassi), Mohali, Punjab	Mohali	Punjab	140201
Swastik Nursing Home	Plot No. 13/14/15, Trishul, Gold Coast CHS, Sector-9, Ghansoli, Navi Mumbai, Maharashtra	Mumbai	Maharashtra	400701

Gav Hospital	127/595, Vasant Vihar, Near Kesco Sub Station, Kanpur, Uttar Pradesh	Kanpur	Uttar Pradesh	208001
Goodwill Hospital	32, Ali Manzil Road, Near Masjid Yaqoob Khan, Huzur, Bhopal, Madhya Pradesh	Bhopal	Madhya Pradesh	462001
Gun Geet Hospital and Polyclinic	Opp. Kuldevi Mata Mandir, Gandhi Road, Ulhasnagar, Kalyan, Thane, Maharashtra	Thane	Maharashtra	421005
Jeevan Hospital	1/83, Villege Wahlopur Sec-63, Near TVS Showroom, Gautam Budh Nagar, Noida	Noida	Uttar Pradesh	201301
Jeevan Jyoti Nursing Home - Rohta Road	Brij Kunj Rohta Road,	Meerut	Uttar Pradesh	250001
Jeevanjyot Accident Hospital & Maternity Home	Vidhate Bhavan, Trimbakeshwar Road, Satpur, Nashik, Maharashtra	Nashik	Maharashtra	422007
K K Health Care	238 Sector 5	Gurgaon	Haryana	122001
Krishnalok Hospital	268, A-2 Naubasta, Hamirpur Road, Kanpur, Uttar Pradesh	Kanpur	Uttar Pradesh	208021
Late Kartikram Sao Smruti Sergical & Endoscopy Research Centre	Seepat Chowk, Sarkanda, Bilaspur, Chhattisgarh	Bilaspur	Chattisgarh	495006
Life Line Hospital & Heart Center	B-491/7H, Dilip Nagar, Tin Bati, Daman & Diu	Daman	Gujrat	396210
M.P. Hospital and Research Centre	5, B-Sector, in front of BHEL, Gate No-1, Indrapuri, Bhopal, Madhya Pradesh	Bhopal	Madhya Pradesh	462021
Maa Hospital & Trauma Center	8/75, Jankipuram Vistar, Sitapur Road, Lucknow	Lucknow	Uttar Pradesh	226021
Medicare Clinic and Nursing Home	Dhannu Mandi Jhajjar Road	Rohtak	Haryana	124001
Meera Nursing Home	507, Khara Mala, Adinath Nagar, Shirur, Pune, Maharashtra	Pune	Maharashtra	412210
Meerut Multispeciality Hospital & Trauma Center	Raj Nagar Colony, Garh Road, Meerut, Uttar Pradesh	Meerut	Uttar Pradesh	250001
N. D. hospital	262, Model Town Hisar, Haryana	Hisar	Haryana	125005
Narayani Hospital	1st Floor, Sai Geeta Darshan, B-Wing, Opp. Canara Bank, New Golden Nest, Bhayander (East), Mumbai, Maharashtra	Mumbai	Maharashtra	401105
New Akshay Mallya Hospital	96,4th Cross, Nisarg Layout, Doddanekundi	Banglore	Karnataka	560037
New Family Hospital	B-114, Vijay Vihar, Phase 1, Budh Bazar Road, Sector 5, Rohini, Delhi	Delhi	Delhi	110085
Nipun Hospital	495, Tarin Bahadurganj, Machinery Market, Shahjahanpur, Uttar Pradesh	Shahjahanpur	Uttar Pradesh	242001
Pawani Hospital	B-block, Main Garhi Road, Near GATI Office, Sector-68, Noida, Uttar Pradesh	Noida	Uttar Pradesh	201301

Tapaswi Hospital Pvt Ltd	Chowk, Adampur	Bhagalpur	Bihar	812001
Thite Hospital	Perne Phata, TLQ, Haveli, Pune, Maharashtra	Pune	Maharashtra	412207
Vajradan Hospital	Near Maruti Mandir, Shelke Lane, Gavathan, Sinnar, Maharashtra,	Nashik	Maharashtra	422101
Vasavi Nursing Home	Mankammathota, Krishna, Andhra Pradesh	Krishna	Andhra Pradesh	505002
Vedicure Wellness Clinics and Hospital	Sector No. 31/32, Plot No. 110, Opp. Aaher Lawns, Walhekarwadi Road, Chinchwad, Pune	Pune	Maharashtra	411033

- The Above Hospitals list is not the part of Provider Network for the purpose of admissibility of claims with respect to any health insurance policies Of Aditya Birla Health Insurance Company Limited
- Cashless Facility is not available at any of the hospitals mentioned above.
- 3) Reimbursement claims for treatment taken in any of the above mentioned hospitals will not be accepted.
- 4) The above list is subject to be updated from time to time. For updated list please visit this site at www.adityabirlacapital.com

Contact us:

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